



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

4

Ref. No ... H01742 /C-6 /Gen-789/ O.A. No.432/2023 /2023

Dated 10/10/23

To,
The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

Sub: Regarding submission of Joint Committee Report along with Action Taken on behalf of UPPCB in compliance of the order dated 01.08.2023 in OA no. 432/2023 In the matter of Radhey Shyam Sehara Vs. State of Uttar Pradesh.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 01.08.2023 in OA no. 432/2023 In the matter of Radhey Shyam Sehara Vs. State of Uttar Pradesh. The Joint Committee Report along with Action Taken on behalf of UPPCB is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above


(Dr. Ram Karan)
Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.
Shri Arvind Kumar Advocate, NGT, New Delhi for UPPCB.


Chief Environment Officer
(Circle-6)

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Joint Inspection Report

of

**M/s Gallant Sariya Udyog, M/s Ambey Kapada Udyog, M/s Rungta Agencies, M/s
India Glycols Ltd. & M/s Bathwal Lauri Udyog**

in the matter of

O.A. No. 432/2023 Radhey Shyam Sehara Vs State of Uttar Pradesh.

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 01 August 2023 in the matter of **O.A. No. 432/2023 Radhey Shyam Sehara Vs State of Uttar Pradesh** to look into grievances of the applicant, hear the project proponent and verify the factual position. Relevant para of Hon'ble NGT order is as under-

"...3..... Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPC) and District Magistrate (DM), Gorakhpur and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned Project Proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the concerned Project Proponents. The Committee may also refer to order of this Tribunal dated 13.09.2022 in O.A. NO. 116/2014 (Meera Shukla vs Municipal Corporation Gorakhpur & Ors.) inter alia directing for industrial pollution control, establishment of CETP and rejuvenation of River Ami, River Tapti and other rivers. The UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 13.10.2023 "

Copy of the reference NGT order is annexed as **annexure no. A.**




In compliance of above said NGT order for joint inspection of alleged industries situated in GIDA industrial area of District Gorakhpur, District Magistrate, Gorakhpur has Nominated A.D.M. City as a committee member and Member Secretary, U.P. Pollution Control Board, Lucknow has Nominated Anil Kumar Sharma, Regional Officer, U.P. Pollution Control Board, Gorakhpur by vide letter no. H. 99063/C-6/Sa-789/O.A. No. 432/2023, dated 09.08.2023. Copy of the letter annexed as **annexure no. B**

Salient observation and recommendation based on site inspections and available records are as under.

1. **M/s Gallant Sariya Udyog (M/s Gallant Ispat Ltd.), Plot No.A.L.-5, Sector-23,GIDA, Gorakhpur.**

In Compliance of the above said order above mention unit was jointly visited on 26.09.2023 in presence of the unit representative Sri Bhaskar Tiwari, G.M. H.R. The unit was found in operation/production during the inspection. The details of the observations of site inspection and available records are as under:-

- (i) The unit has established in the year of 2009. The unit is an integrated Iron and Steel Industry under the category of large sector and engaged in production of Sponge Iron-544500MT/yr, M.S Steel Billets-528000MT/yr, Mild Steel Bars- 528000MT/yr and 78 MW Power Generation through Captive Power Plant by using iron ore and pellets, Coal, Dolomite Chips, Sponge Iron, M.S. Scrape, Ferro Alloys as raw materials.
- (ii) Plant and Machinery including pollution control devises installed in unit and uses of water in premises is as per Table No. 1

Table no. 1

Sr. No.	Plant & Machinery	Capacity	Fuel	APCS Installed	Stack Height	Water uses	waste water generation
1	Kiln no. 1 & 2 with waste heat recovery boiler of 38 TPH each	350 MT/Batch Each	Coal	Two set of Cyclone Dust Collector & ESP.	40 Mtr. common stack	Boiler Feed, Cooling & ash quenching	Boiler blow down and latched of as quenching
2	Kiln no. 3	600 MT/Batch	Coal	Two set of Cyclone Dust Collector & ESP.	60 Mtr.	Boiler Feed, Cooling & ash quenching	Boiler blow down and latched of as quenching
3	Induction Furnace 02 no.	30 MT/Batch Each	Electricity	hood and ducting with bags filters	33 Mtr.	Cooling of Induction Furnaces	Recycle
4	Induction Furnace 02 no.	27.5 MT/ Batch Each	Electricity	hood and ducting with bags filters	33 Mtr.	Cooling of Induction Furnaces	Recycle
5	Induction Furnace 02 no.	22.5 MT/ Batch Each	Electricity	hood and ducting with bags filters	33 Mtr.	Cooling of Induction Furnace	Recycle

6	Continuous Billet Costing Machine/Section	30 MT/Batch	Nil	hood and bag house filters	33 Mtr.	Cooling in Rolling Mill	Recycle in Cooling Process
7	Power Plant Boiler no. 1	40 TPH	Coal	ESP	60 Mtr.	Boiler Feed, Cooling & as quenching	Boiler blow down, Drag out of cooling Towers and latchet of as quenching
8	Power Plant Boiler no. 2	110 TPH	Coal	ESP	90 Mtr.	Boiler Feed, Cooling & as quenching	Boiler blow down, Drag out of cooling Towers and latchet of as quenching
9	D.G. Set	2000 KVA	Diesel	Silencer	No Proper Stack	Cooling	Recycle
10	D.G. Set	1350 KVA	Diesel	Silencer	No Proper Stack	Cooling	Recycle
11	D.G. Set	1250 KVA	Diesel	Silencer	No Proper Stack	Cooling	Recycle
12	D.G. Set	650 KVA	Diesel	Silencer	No Proper Stack	Cooling	Recycle
13	Raw Materials Handling and Began, Unloading System	60 MT	Nil/ Process Emissions	Hood ducting & bags filters	33 Mtr.	Nil	Nil
14	Process emission from overhead Conveyers used for material Handling/ conveyances system at	Mechanical Convince System	Electric Motor Operated	Covered conveying system & induce ducting and bag house filters	33 Mtr.	Nil	Nil

(iii) As per the above table No.1 waste water generated from the process is boiler blow down, cooling towers blow down, latchet, waste water received from the ash quenching and steam Condensate are collected in open pukka pond through open drains situated in industrial premises, which is naturally settled in pond and above overflow of the pond is filtered by sand filter and corban filter and recycled in

cooling process, dust separation on roads and ash quenching within the premises. During the inspection no any waste water was found discharged outside the premises.

(iv) Unit has employed 1700 permanent and 300 casual employee and 600 employees are residing in unit residential colony. Approximately 300 KL per day waste water/sewage generated from the premises. For treatment of the above sewage generated, 300 KLD capacity of STP has installed and found operational during inspection. Treated sewage waste water sample has been also collected from final outlet of the STP and submitted/sent to Central Laboratory, U.P. Pollution Control Board, Lucknow for analysis. As per the analysis report received from Central Laboratory, the parameters of the outlet of S.T.P. waste water sample is as per table no. 2.

Table no. 2

Sampling location/ Parameter	Unit	Outlet of STP	Prescribe Standards
pH	-	7.79	6.5 to 8.5
T.S.S	mg/l	68.0	100
T.D.S	mg/l	1072	2100
T.S.	mg/l	1140	-
BOD	mg/l	24.0	30
COD	mg/l	172	250
T.C	MPN	3500	-
F.C	MPN/100ml	790	1000

OBSERVATIONS

As per the Table No. 2 the Concentration of parameters in the outlet of STP is as per norms of the standard stipulated by CPCB/UPPCB.

- At the time of inspection STP treated waste water is being reused in irrigation of green belt of the unit premises.
- The unit is consented by UPPCB under Water acts by UPPCB vide letter no. 171228 /UPPCB/Gorakhpur(UPPCBRO)/CTO/BOTH/GORAKHPUR/2022 dated 13.12.2022 valid up to 31.12.2023 copy of the consent order is enclosed as **annexure no. 1**
As per the consent water condition the unit is allowed to operate for maintained ZLD status.

The unit has installed three no. of bore wells for abstraction of ground water and digital flow meters installed at each bore wells and maintained proper log book for recording daily water consumption.

2. M/s Ambey Kapada Udyog (M/s Ambey Processer), FL-2 & F.L.-3, Sector-13, GIDA, Gorakhpur.

In Compliance of the above said order above mention unit has jointly visited on 10.08.2023 in presence of the unit representative Sri Santosh Parikh, owner of unit. The unit was found in operation/production during the inspection. The details of the observations of site inspection and available records are as under:-

- (i) The unit was established in the year of 1995 an engaged in processing/bleaching and dying of polyester and viscous fabrics- 16 MT/Day from each campus using grey fabrics, dyes, bleaching and dying chemicals as a raw materials.
- (ii) The unit has two campus, one is Ambey Processers and Second is Bathwal Udyog which is purchased and merged in Ambey Processers units. The details of the Plant and Machinery installed in campus 1 and campus 2 is as per Table No-3.

Table no. 3

Sr. No.	Plant & Machinery	Capacity	Fuel	APCS Installed	Stack Height	Water use	waste water generation
1	(i) Boiler no. 1 & (ii) Thurmic Fluid Heater	6 TPH 15.0 Lakh Kilo Calorie	Rise Husk Rise Husk	Two Set of Cyclone Dust	30 Mtr. Common Stack	Boiler Feed & ash quenching	Boiler blow down and latched of ash quenching
2	(i) Boiler no. 2 & (ii) Thurmic Fluid Heater	3 TPH 15.0 Lakh Kilo Calorie	Rise Husk Rise Husk	Two Set of Cyclone Dust	30 Mtr. Common Stack	Boiler Feed & ash quenching	Boiler blow down and latched of ash quenching

- (iii) The unit has obtained consent to operate under Water acts by UPPCB vide letter no. 146686/UPPCB/Gorakhpur(UPPCBRO)/CTO/Water/GORAKHPUR/2021 dated 25-4-2022 and Air acts by UPPCB vide letter no. 146690/UPPCB/ Gorakhpur(UPPCBRO)/CTO/Air/GORAKHPUR/2021 dated 25-4-2022 valid up to 31-12-2026 copy of the consent order is enclosed as **annexure no. 2**
- (iv) The unit has obtained Authorization under Hazardous and other waste (Management and Transboundary movement) rules 2016 by UPPCB vide letter no. 6093 /UPPCB/ Gorakhpur (UPPCBRO)/HWM/GORAKHPUR/201 dated 15-2-2019 valid up to 20-2-2024 copy of the authorization is enclosed as **annexure no3**
- (v) The unit has obtained NOC for abstraction of ground water from Ground Water Department vide NOC no. NOC 054315 dated 08.5.2023 which is valid upto 30.7.2026 copy of the NOC is enclosed as **annexure no. 4**

OBSERVATIONS

- (i) Unit has installed jet and jigger types dying machines for bleaching/scovering and dying of polyester and viscous fabrics in both campus F.L.-2 and F.L.-3.
- (ii) Unit has installed 500 KLD capacity of separate two no. of E.T.P. in each campus for treatment of waste water generated from the dying and bleaching process (Photographs enclosed).

- (iii) Unit has installed two bore wells with digital flow meters in each campus for abstraction of ground water for full fill of domestic and industrial requirements. Daily records of the bore wells readings log book maintained.
- (iv) Unit has maintain one common final outlet of both campus treated waste water near the office block. OCEMS system, web camera has installed with final outlet discharge point and connected with UPPCB and CPCB servers. At the time of inspections the parameter of the treated waste water was shown on screen of the OCEMS is Ph-7.11, BOD-10.30 mg/l, COD-62.1mg/l, TSS-14.2 mg/l. Photograph of the OCEMS screen is annexed as **annexure no. 5**
- (v) At the time of inspections from following points (as per table no. 4) waste water samples from E.T.P. of unit has been collected and submitted/Sent to Central Laboratory, U.P. Pollution Control Board, Lucknow for analysis. As per the analysis report received the parameter of the water sample is as per table no. 4.

Table no. 4

Sampling location/ Parameter	Unit	E.T.P-1			E.T.P-2			Final Common Outlet	Prescribe Standards
		Equalization Tank/Inlet of E.T.P.	Aeration tank	Outlet	Equalization Tank/Inlet of E.T.P.	Aeration tank	Outlet		
pH	-	6.87	-	7.24	6.76	-	7.72	7.69	6.5 to 8.5
T.S.S	mg/l	162	-	38	174	-	28	36.0	100
T.D.S	mg/l	2183	-	674	1792	-	565	678	2100
T.S.	mg/l	2345	-	712	1266	-	393	714	-
BOD	mg/l	368	-	24	281	-	28.6	28	30
COD	mg/l	772	-	142	698	-	142	140	250

- (vi) The unit has installed digital water flow meters at each inlet and outlet of the both campus E.T.P. and there logbooks are maintained in Unit. The copy of the logbooks is enclosed as **annexure no. 6**
- (vii) The E.T.P. treated waste water is being partially recycle in process and rest is discharged in GIDA Industrial drain which is ultimately meets in Ami River through Sariya Drain. Separate Digital Flow Meters for recycled water have also found installed in unit.
- (viii) As per the table no. 4 the parameters of the final common treated water discharged in GIDA drain is found within the norms of the standards stipulated by CPCB.
- (ix) Log book for recording of ground water abstraction, treated waste water, recycled waste water and discharged waste water has maintained by the units. Copy of logbook enclosed as **annexure no. 7**
- (x) The unit has permitted to discharge 500KLD treated waste water outside the premises as per the water consent issued by UPPCB
- (xi) No any bye pass system for discharge of untreated effluent was found maintained in unit during inspection.

3. **M/s Bathwal Lauri Udyog (M/s Bathwal Udyog Pvt. Ltd.), FL-3, Sector- 13, GIDA, Gorakhpur.**

The unit M/s Bathwal Lauri Udyog has purchased by M/s Ambey Processors and operated jointly at the site. Hence there is a no separate unit in the name of M/S Bathwal Udyog is being found operational at the time of inspection.

4. **M/s Rungta Agencies (M/s Rungta Industries Pvt. Ltd.), BL-1, Sector-15, GIDA, Gorakhpur.**

In Compliance of the above said order above mention unit has jointly visited on 23.08.2023. In presence of the unit representative Sri Shiv Kumar Pandey, Manager of unit. The unit was found in operation/production during the inspection. The details of the observations of site inspection and available records are as under:-

- (i) The unit has established in the year of 2006 an engaged in production of rice bran oil (50 MTD) and D-Oiled Cake-250MTD using rice bran 350 MTD and hexane (solvent) as a raw materials.
- (ii) The unit has obtained consent to operate under Air and Water acts by UPPCB vide letter no. 171812/UPPCB Gorakhpur(UPPCBRO)/CTO/Both Gorakhpur2022 dated 28.12.2022 valid up to 31.12.2024 copy of the consent order is enclosed as **annexure no. 8**
- (iii) Plant and Machinery including pollution control devises installed in unit and water uses in premises is as per Table No. 5

Table no. 5

Sr. No.	Plant & Machinery	Capacity	Fuel	APCS Installed	Stack Height	Water use	waste water generation
1	Steam Boiler	8 TPH	Rice Husk	Two Set of Cyclone Dust	30 Mtr.	Boiler Feed & as quenching	Boiler blow down
2	Solvent Extraction Plant	50 MT/Day	Nil/Steam	Dust Collector with Rice Bran handling system	N.A.	Cooling of condensers	Steam Condensate and Process Vacume Pumps Waste Water
3	D.G. Set	630 KVA & 200 KVA	H.S.D.	Acoustic Enclosure	As per norms	-	-

- (iv) Unit has installed 20 KLD capacity of E.T.P. based on Physiochemico treatment and activated sludge process. Treatment units install in ETP is as under:-
- (a) Oil Grease Trap (b) Equalization Tank with Temperature Cooling Tower
(c) Flocculation Tank (d) Chemical Dosing Tank

- (e) Primary Settling Tank (f) Aeration Tank (g) Secondary Settling Tank
- (h) Deuel Media Filter (i) Sludge Dying Beds

As per table no. 6 waste water samples from E.T.P. install in unit has been collected at the time of inspections and Sent to Central Laboratory, U.P. Pollution Control Board, Lucknow for analysis. As per the analysis report received, The parameter of the waste water sample is as per table no. 6.

Table no. 6

Sampling locatio Parameter	Unit	Inlet of ETP	Outlet of ETP	Final Outlet	Prescribe Standards
pH	-	7.35	7.85	7.62	6.5 to 8.5
T.S.S	mg/l	292	64	58	100
T.D.S	mg/l	2379	1450	1862	2100
T.S.	mg/l	2671	1514	1920	-
BOD	mg/l	424	38	36	30
COD	mg/l	1296	176	168	250

Observations:

- As per the above table no. 6 the concentration of the B.O.D. parameter in treated effluent/outlet of E.T.P. and Final Outlet of factory are found 38mg/l and 36 mg/l which is not as per the prescribed norm of the CPCB. Hence unit is found not complying the consent conditions and waste water discharge norms of the CPCB.
- Unit has maintained bypass system before oil and grease trap of E.T.P. (Photograph enclosed).
- Unit has installed one digital flow meter at outlet of E.T.P. which is found not functional and no digital flow meter installed at inlet of E.T.P to measure the daily waste water generated from process. and no logbook/records maintain by the unit hence, it cannot be denied that unit can not discharge untreated effluent through bypass system installed at ETP.
- Due to non compliance of the condition of the water consent order dated 28.12.2022, UPPCB, Lucknow has issued Show Cause Notice vide letter no. H 01610, dated 06.10.2023 under section 33A of water (Prevention and Control of Pollution) Act, 1974 as it amended 1978 for imposing of Rs. 10,000.00 per day Environmental Compensation. A copy of the above show cause notice dated 06.10.2023 is enclosed as **annexure no. 11**.

5. M/s India Glycols Ltd., E-1, Sector-13, GIDA, Gorakhpur.

In Compliance of the above said order unit has jointly visited on 16.08.2023 and 26.09.2023. In presence of the unit representative Sri Shilendra Pandey, Unit Head. The unit was found in operation/production during the inspection. The details of the observations of site inspection and available records are as under:-

- (i) The unit has established in the year of 2006 and engaged in production of Ethyl Alcohol & Ethanol using molasses and grain as a raw materials. The installed capacity of the unit is 260 KLD i.e. (150 KLD Alcohol production from molasses and 110 KLD Alcohol Production from Grains).
- (ii) The unit has obtained consent to operate under Water acts by UPPCB vide letter no. 146262/UPPCB/Gorakhpur(UPPCBRO)/CTO/Water/GORAKHPUR/2021 dated 03.01.2022 and Air acts by UPPCB vide letter no. 146249/UPPCB/Gorakhpur(UPPCBRO)/ CTO/Air/GORAKHPUR/2021 dated 03.01.2022 valid up to 31.12.2023 copy of the consent order is enclosed as **annexure no. 9**

- (iii) The unit has consented under water act by UPPCB for Zero Liquid discharge condition in premises.
- (iv) Plant and Machinery including pollution control devises installed and water uses in premises is as Table No. 7.

Table no. 7

Sr. No.	Plant & Machinery	Capacity	Fuel	APCS Installed	Stack Height	Water uses	waste water generation
1	Boiler No. 1	45 TPH	Coal-40MTD, Rice Husk- 110 MTD, Slop-190 MTD	Two set of Cyclone Dust Collector & ESP.	60 Mtr.	Boiler Feed, Cooling & ash quenching	Boiler blow down and latched of as quenching
2	Boiler No. 2	35TPH	Coal-20 MTD, Rice Husk-90 MTD, Slop-114 MTD	Two set of Cyclone Dust Collector & ESP.	40 Mtr.	Boiler Feed, Cooling & ash quenching	Boiler blow down and latched of as quenching
3	Boiler No. 3	55 TPH	18 TPH Slop, 6.23TPH Rice Husk	E.S.P.	90 Mtr.	Boiler Feed, Cooling & ash quenching	Boiler blow down and latched of as quenching
4	D.G. Set	1050 KVA x 3 no.	H.S.D.	No Canopy/installed in closed raw	As per norms	Cooling	Nil

Flow Chart of mfg process of Alcohol from molasses and grain is enclosed as **annexure no. 10**

The main use of fresh ground water in unit is, Boilers Feeds, Dilution of Molasses and Cooling process. Unit has installed three nos of Bore Wells in premises for abstraction of ground water. Digital flow meters installed at each bore wells and maintained daily records of the water abstracted (Log book enclosed).

- The unit has installed M.E.E for treatment /concentration of spent wash generated from distillation process. Concentrated spent wash (Slop) received from MEE Unit are used/fired in slope fired boilers with coal/rice husk as a fuel.
- For treatment of condensate water received from MEE Unit and spillage/leakage waste water from unit campus, unit has installed 1500 KLD capacity of E.T.P (C.P.U.)
- At the time of inspection all the units of E.T.P.(C.P.U.) has found operational and finally treated waste water is recycled for molasses dilution and make up water for cooling towers in premises.

- Waste water samples of C.P.U. from inlet and outlet has collected on dated 16.08.2023 and sent to central laboratory to UPPCB, Lucknow. The analysis report received from Central Lab (enclosed). The parameters of the samples as per below table no. 8.

Table no. 8

Sampling locatic Parameter	Unit	Inlet of CPU	Outlet of CPU	Final Outlet of STP	Prescribe Standards
pH	-	3.23	7.23	7.82	6.5 to 8.5
T.S.S	mg/l	468	56	64.0	100
T.D.S	mg/l	2880	898	1042	2100
T.S.	mg/l	3348	954	1106	-
BOD	mg/l	1260	14	22.0	30
COD	mg/l	3654	106	146.0	250
Total Coliform	MPN/100ml	-	-	2200	-
Fecal Coliform	MPN/100ml	-	-	700	1000

- As per the above table No-9, all the parameters of the treated samples (Outlet of CPU) are found within the prescribe norm of the CPCB.
- For treatment of domestic waste water/sewage generated from the unit premises, 25 KLD capacity of S.T.P. has installed and found operational during joint inspection. Sample of Treated sewage water from outlet of S.T.P. has been also collected on dated 26.09.2023 and sent to Central Laboratory UPPCB, Lucknow, the Concentration of parameters in the outlet of STP is as per norms of the standard stipulated by CPCB/UPPCB.

Observations:

- Unit has install digital flow meters for assessing of daily total spent wash generated, spent feeded in MEE, condensate received from MEE, concentrate received from MEE and feeded in slope fired boilers.
- Unit has install digital flow meters and log book for maintaining daily records of CPU, inlet, outlet and recycled quantity of treated waste water.
- No any bye pass system for discharge of untreated effluent was found maintained or seen in unit during inspection. Unit was found complying ZLD conditions as imposed in consent order issued by the UPPCB.

Compliance Status of The Tribunal Order dated 13.9.2022 in O.A.No.116/2014 Meera Shukla v/s Municipal Corporation Gorakhpur and others.

In compliance of the above order regarding industrial pollution control, establishment of CETP and rejuvenation of River Aami, River Tapti and others. Gorakhpur Industrial Development Authority (GIDA) has proposed 7.5 MLD capacity of C.E.T.P. for treatment of industrial effluent received from GIDA industrial area. GIDA has issued order to U.P. Jal Nigam (Gramin Unit), Gorakhpur for setup 7.5 MLD CETP. Land for setup C.E.T.P. near the Aami River and Saraiya Drain has been purchased and U.P. Jal Nigam has prepared D.P.R. and submitted for approval from the concern departments. Construction works for proposed CTEP has yet not started up to joint inspection time.

Action Taken Report against Defaulter Unit M/s Rungta Agencies (M/s Rungta Industries Pvt. Ltd.), BL-1, Sector-15, GIDA, Gorakhpur.

- As per the inspection dated 23.08.2023 the unit was found non complying in respect to water (Prevention and Control of Pollution) Act, 1974 as it amended 1978. The parameter of the final treated effluent which is being discharge outside the premises (GIDA Drain) are not as per the prescribed norms of the CPCB. Due to non compliance of the condition of the water consent order dated 28.12.2022, UPPCB, Lucknow has issued Show Cause Notice vide letter no. H 01610, dated 06.10.2023 under section 33A of water (Prevention and Control of Pollution) Act, 1974 as it amended 1978 for imposing of Rs. 10,000.00 per day Environmental Compensation and Closure of Industry.

The above joint inspection report along with all the annexure and photographs of the sites inspected is being submitted for kind perusal and further necessary action please.


09/10/2023
(Anil Kumar Sharma)
Regional Officer
UPPCB
Gorakhpur


(Anjani Kumar Singh)
A.D.M.(City)
Distt-Gorakhpur



Annexure - A

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

14-8-2023
प्रकाशित
25-8-23

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 1999063 / सी.-6 / सा0-789 / O.A. No.432/2023

Dated 9-8-23

मा0 एन0जी0टी0 प्रकरण / ई-मेल द्वारा

सेवा में,
जिलाधिकारी,
गोरखपुर।

विषय: मा0 एन0जी0टी0, नई दिल्ली में योजित O.A. No.432/2023 राधे श्याम सेहरा बनाम स्टेट ऑफ उ0प्र0 में पारित आदेश दिनांक 01.08.2023 के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0, नई दिल्ली में योजित O.A. No.432/2023 राधे श्याम सेहरा बनाम स्टेट ऑफ उ0प्र0 में पारित संलग्न आदेश दिनांक 01.08.2023 का संदर्भ ग्रहण करने का कष्ट करें। मा0 अधिकरण द्वारा पारित आदेश के मुख्य अंश निम्नवत् है :-

".....4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB) and District Magistrate (DM), Gorakhpur and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned Project Proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the concerned Project Proponents. The Committee may also refer to order of this Tribunal dated 13.09.2022 in O.A. NO. 116/2014 (Meera Shukla vs Municipal Corporation Gorakhpur & Ors.) inter alia directing for industrial pollution control, establishment of CETP and rejuvenation of River Ami, River Tapti and other rivers. The UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 13.10.2023....."

मा0 अधिकरण द्वारा राज्य प्रदूषण नियंत्रण बोर्ड एवं जिलाधिकारी, गोरखपुर की एक संयुक्त समिति गठित करते हुये समिति द्वारा 01 माह में एक्शन टेकन रिपोर्ट मा0 अधिकरण में दाखिल किये जाने हेतु निर्देशित किया गया है। उक्त प्रकरण मे मा0 एन0जी0टी0 नई दिल्ली द्वारा राज्य प्रदूषण नियंत्रण बोर्ड को नोडल एजेन्सी नामित किया गया है।

उपरोक्त वर्णित आदेश के अनुपालन में राज्य प्रदूषण नियंत्रण बोर्ड की ओर से श्री अनिल कुमार शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को संयुक्त समिति का सदस्य एवं नोडल अधिकारी नामित किया जाता है, जिनका मो0 नम्बर-07839891748, ई-मेल rogorakhpur@uppcb.in है।

अतः आपसे अनुरोध है कि मा0 अधिकरण द्वारा पारित आदेश के अनुपालन में कम्पेटी हेतु सदस्य नामित करते हुए नोडल अधिकारी को सूचना उपलब्ध कराने का कष्ट करें, जिससे अनुपालन सुनिश्चित करते हुए कृत कार्यवाही की आख्या निर्धारित समयावधि में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल की जा सके।

संलग्नक:-यथोपरि।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

13525

प्रतिलिपि: क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि जिलाधिकारी, गोरखपुर से समन्वय स्थापित करते हुये मा0 एन0जी0टी0, नई दिल्ली द्वारा पारित आदेश के अनुपालन में मा0 अधिकरण में आख्या दाखिल कराया जाना सुनिश्चित करें।

सदस्य सचिव

जिलाधिकारी
गोरखपुर
16082023

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

OS file it
25/8/2023

Item No. 10

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 432/2023

Radhey Shyam Sehara

Applicant

Versus

State of Uttar Pradesh

Respondent

Date of hearing: 01.08.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER****Application is registered based on a letter petition received by Post****ORDER**

1. The Applicant, Radhey Shyam Sehara, National President of Paryavaran Kranti Sena with its head office at 2/11 Zakir Nagar, Batla House, Okhla New Delhi has sent present letter petition, which has been treated and registered as Original Application, complaining about discharge of industrial effluent by M/s. Malant Sariya Udyog, M/s. Ambey Kapada Udyog, M/s. Rungta Agencies, M/s. India Glycols Ltd. and M/s. Bathwal Lauri located in GIDA Gorakhpur in River Ami which is a tributary of River Ganga.
2. The applicant has submitted that the above said industries are discharging highly polluted industrial effluent in the river in the night. The industrial effluent discharged is emitting foul smell creating breathing problems for the passers-by and is contaminating river water affecting aquatic life and also agriculture in the area. The above said

industries are also causing air pollution which is also damaging the environment resulting in climate change.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPC) and District Magistrate (DM), Gorakhpur and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned Project Proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the concerned Project Proponents. The Committee may also refer to order of this Tribunal dated 13.09.2022 in *O.A. NO. 116/2014 (Meera Shukla vs Municipal Corporation Gorakhpur & Ors.) inter alia* directing for industrial pollution control, establishment of CETP and rejuvenation of River Ami, River Tapti and other rivers. The UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 13.10.2023

7. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the UPPCB and DM, Gorakhpur by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 01, 2023
Original Application No. 432/2023
JG



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831. Fax:0522-2720764. Email: info@uppcb.in. Website: www.uppcb.com

171228/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2022

Date: 13/12/2022

To,

M/s

GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT

AL 5, Sector 23, GIDA Industrial Area, Tehsil - Sahjanwa, District
Gorakhpur, Uttar Pradesh, GORAKHPUR, 273209

Application Id- 18821412

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT** located at AL 5, Sector 23, GIDA Industrial Area, Tehsil - Sahjanwa, District Gorakhpur, Uttar Pradesh, GORAKHPUR, 273209. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT** granted for the period from 01/01/2023 to 31/12/2023 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	MS Billets	528000 ✓	Metric Tonnes/Year
2	Sponge Iron	544500 ✓	Metric Tonnes/Year
3	MS Bar	528000	Metric Tonnes/Year
4	Captive Power	78	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	90 KLD	STP	
Industrial	Recycling of Cooling Water	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary-secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986
5	Remarks	90 KLD Treated Effluent

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	22.5 TPH Furnace (02 no.)	Electric	1	Particulate Matter	As per E(P)A Rules, 1986
2	27.5 TPH Furnace (02 no.)	Electric	2	Particulate Matter	As per E(P)A Rules, 1986
3	30 TPH Furnace (02 no.)	Electric	3	Particulate Matter	As per E(P)A Rules, 1986
4	Sponge Iron Plant	Electric	4	Particulate Matter	As per E(P)A Rules, 1986
5	50 TPH Boiler	Coal, Rice Husk and Dolechar	5	Particulate Matter	As per E(P)A Rules, 1986
6	02 Boilers having Capacity 110 TPH and 35 TPH each	Coal, Rice Husk and Dolechar	6	Particulate Matter	As per E(P)A Rules, 1986
7	2000 KVA DG Set	Diesel Oil	7	Sulphur Dioxide	As per E(P)A Rules, 1986
8	1350 KVA DG Set	Diesel Oil	8	Sulphur Dioxide	As per E(P)A Rules, 1986
9	1250 KVA DG Set	Diesel Oil	9	Sulphur Dioxide	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	10	Sulphur Dioxide	As per E(P)A Rules, 1986
2	1	Particulate Matter	As per E(P)A Rules, 1986
3	2	Particulate Matter	As per E(P)A Rules, 1986
4	3	Particulate Matter	As per E(P)A Rules, 1986
5	4	Particulate Matter	As per E(P)A Rules, 1986
6	5	Particulate Matter	As per E(P)A Rules, 1986
7	6	Particulate Matter	As per E(P)A Rules, 1986
8	7	Sulphur Dioxide	As per E(P)A Rules, 1986
9	8	Sulphur Dioxide	As per E(P)A Rules, 1986
10	9	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of

S.No.	Parameter	Standard
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5	Remarks	90 KLD Treated Effluent

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

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(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of

Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of MS Billets (5,28,000 MTA), Sponge Iron (5,44,500 MTA), MS Bar (5,28,000 MTA) and Captive power (78 MW) maximum.
2. The all conditions mentioned in the environmental clearance issued vide letter no- J11011/229/2008-IA II (I) dated 14.12.2020 by MOEF & CC and No Increase In Pollution Certificate vide UPPCB letter dated 19.01.2022 shall prevail.

Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) Amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

5. Implementation report of Compliance of consent conditions must be submitted within one month.
6. The consumption of electricity, nutrient and chemicals in operation of STP must record on logbook regularly.
7. The industry is directed to reuse the maximum treated domestic effluent.
8. The industry is directed to continuously operate all units of S.T.P. regularly.
9. The cooling water shall recycle in closed circuit. It should not discharge in any condition.
10. The industry shall construct pucca to rest storm water drain inside the factory premises.
11. Industry shall submit analysis report of treated domestic effluent after interval of every three months dully analysed by Board or N.A.B.L. accredited laboratory.
12. The industry shall ensure in the provision of charter for Integrated Steel Plant made by CPCB.
13. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
14. This consent is being issued under consideration the order passed by Hon'ble NGT in OA no. 116/2014 Meera Shukla V/s Municipal Corporation Gorakhpur and others.
15. The unit shall comply with the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
16. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
17. The conditions mentioned in the consent must be complied by the industry and submit the compliance report to UPPCB within the stipulated time period.
18. Air Pollution Control System (i.e. bag filters, electro static precipitators) must be operated regularly and logbook of energy consumed for the same shall be maintained.
19. OCEMS shall be connected from the server of CPCB and UPPCB by the unit.
20. The unit shall comply with the provisions of Solid and other Waste Management Rules, 2016.
21. The industry shall ensure the regular water sprinkling for control of dust emission generated from storage of raw material and loading of product and unloading of raw material.

23. The industry shall install proper capacity of ash dyke for disposal of Ash generated from power plant and sponge iron plant.
24. The industry shall ensure safe disposal of slag generated from induction furnace plant in future.
25. The industry shall ensure the storage of fly ash, boiler bottom ash and slag in covered shed for disposal. So the fugitive emission be minimum. For disposal of solid waste industry shall use covered trucks.
26. The industry shall store raw material in covered shed.
27. The industry shall construct pucca to rest storm water drain inside the factory premises.
28. Ash generated by the industry should be disposed off in a scientific manner in such a way that it shall not adversely affect the soil and nearby area.
29. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P Pollution Control Board and directions issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India. Shall be complied with.
30. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.
31. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof

RAM KUMAR
SINGH

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action,

RAM KUMAR

SINGH

Chief Environmental Officer, Circle-6



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22973958/Gorakhpur/2023

Date:05/10/2023

- 1- Name of Industry: GALLANTT ISPAT LIMITED
- 2- Address of Industry: Plot No - AL 05, Sector - 23, GIDA Industrial Area, Tehsil Sahjanwa , Distt Gorakhpur. ,GORAKHPUR,273209
- 3- District: Gorakhpur
- 4- Description about sampling point: Final Outlet Of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anil Kumar Sharma, A.K.Singh RO,LA & Anjali Kumar Pandey ADM City
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 Litter PVC Jericane
- 9- Date of Sample Collection: 26/09/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 27/09/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.79	As per MoEF&CC/CPCB	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	68.0	"	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1072.0	"	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	1140.0	"	10- 50000 mg/l
Total Coliform, 9221 B Standard Total Coliform Fermentation Technique)	MPN/100 ml	3500	"	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	No relaxation	790	"	<1.8 MPN/100 ml & above
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	24.0	"	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	172.0	"	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as pert-A Effluent(Schedule-VI).The enivironment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
SAMRENDRA SINGH
Digitally signed by
SAMRENDRA SINGH
Date: 2023.10.05 17:57:26
Samrendra Singh (ASO)

RAM GOPAL
Chief Environmental Officer
Central Laboratory
Digitally signed
by RAM GOPAL
Date: 2023.10.05
17:57:40 +05:30'

Annexure No - 2



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
146686/UPPCB/Gorakhpur(UPPCBRO)/CTO/wa
ter/GORAKHPUR/2021

Dated : 25/04/2022

To ,

Shri AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd,
M/s AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd.
PLOT No. FL-02 and FL-3 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR
U.P.,GORAKHPUR,1
GORAKHPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. AMBEY PROCESSORS (A UNIT OF SHRI
RADHA SEVICES (P) Ltd.

Reference Application No :14636635

Dated :25/04/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
RAM KUMAR
SINGH
Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary
action.

RAM KUMAR
SINGH
Chief Environmental Officer, Circle-6

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.AMBEY PROCESSORS (A UNIT OF SHRI RADHA SEVICES (P) Ltd. vide

Dated : 25/04/2022

Consent Order No. 14636635/ Water

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Dyed Grey Cloths 32 TPD.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	13 KLD	Septic Tank
2	Industrial	500 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	13 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	500 KLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Dyed Grey Cloths 32 TPD maximum using raw material Grey Cloths, Dyes and Chemicals.
2. The industry shall submit the Environmental Compensation (EC) of Rs. 10000/- within 07 days from the issuance of this CTO which was imposed vide UPPCB letter no. H 74756/C-6/water/70/GKP/2022 dated 25.04.2022.
3. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
4. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
5. The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
6. The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7. The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2021 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
8. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9. The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
12. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
13. The industry shall submit the copy of Certificate of Registration in compliance of the section no. 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act No-13 of 2019) for existing users of ground water in notified areas within six months failing which this CTO shall stand automatically revoked.
14. The industry shall do standard operating process (SOP) for ETP operation, maintenance and for chemical spillage.
15. The industry shall install roof top rain water harvesting system within 02 months.
16. The consumption of electricity, nutrient and chemicals in operation of ETP must record on logbook regularly.
17. Industry shall submit analysis report of treated effluent after interval of every three months dully analysed by Board or N.A.B.L. accredited laboratory.
18. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
19. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22412962/Gorakhpur/2023

Date: 26/08/2023

- 1- Name of Industry: AMBEY PROCESSERS PVT LTD
- 2- Address of Industry: LF-2, Sector-13, GIDA, Gorakhpur, GORAKHPUR, 273005
- 3- District: Gorakhpur
- 4- Description about sampling point: Outlet Of ETP 1
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh. Amit Kumar Singh ADM City, Nayab Tahsildar & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO, SA, LA
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 1 Litter PVC Jericane
- 9- Date of Sample Collection: 10/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 11/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.24	6.5-8.5	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	38.0	100	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	674.0	2100	10- 50000 mg/l
Total Solids, 2540 B Total Solids dried at 103-105 0C	mg/l	712.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	24.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	142.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Mamta Pandey(SA)]

Authorized by
 ANANT Digitally signed by ANANT PRASAD
 PRASAD Date: 2023.08.26 17:07:17 +05'30'
Dr Anant Prasad (ASO)

RAM Digitally signed by RAM GOPAL
 GOPAL Date: 2023.08.26 17:07:29 +05'30'
Chief Environmental Officer
Central Laboratory



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22412034/Gorakhpur/2023

Date: 26/08/2023

- 1- Name of Industry: AMBEY PROCESSERS PVT LTD
- 2- Address of Industry: LF-2, Sector-13, GIDA, Gorakhpur, GORAKHPUR, 273005
- 3- District: Gorakhpur
- 4- Description about sampling point: Equalization tank of ETP 1
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh. Amit Kumar Singh ADM City, Nayab Tahsildar & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO, SA, LA
- 7- Colour and Odour: Blackish Unpleasant
- 8- Quantity and Packing: 2 Litter PVC Jericane
- 9- Date of Sample Collection: 10/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 11/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	6.87	-	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	162.0	-	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	2183.0	-	10- 50000 mg/l
Total Solids, 2540 B Total Solids dried at 103-105 0C	mg/l	2345.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	368.0	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	772.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Mamta Pandey(SA)]

Authorized by
ANANT
PRASAD
Dr Anant Prasad (ASO)

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ANANT PRASAD
Date: 2023.08.26
17:11:55 +05'30'

RAM
GOPAL
Chief Environmental Officer
Central Laboratory

Digitally signed
by RAM GOPAL
Date: 2023.08.26
17:12:07 +05'30'



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22412576/Gorakhpur/2023

Date: 26/08/2023

- 1- Name of Industry: AMBEY PROCESSERS PVT LTD
- 2- Address of Industry: LF-2, Sector-13, GIDA, Gorakhpur, GORAKHPUR, 273005
- 3- District: Gorakhpur
- 4- Description about sampling point: Aeration tank of ETP 1
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh, Amit Kumar Singh ADM City, Nayab Tahsildar & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO, SA, LA
- 7- Colour and Odour: Brownish Unpleasant
- 8- Quantity and Packing: 2 Litter PVC Jericane
- 9- Date of Sample Collection: 10/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 11/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
MLSS, 2540D dried at 103-105°C as method prescribed by CPCB	mg/l	2798.0	-	10-20000

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Mamta Pandey(SA)]

Authorized by
 ANANT Digitally signed by ANANT PRASAD
 PRASAD Date: 2023.08.26 17:08:58 +05'30'
Dr Anant Prasad (ASO)

RAM Digitally signed by RAM GOPAL
 GOPAL Date: 2023.08.26 17:09:11 +05'30'
Chief Environmental Officer
Central Laboratory



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22413109/Gorakhpur/2023

Date: 26/08/2023

- 1- Name of Industry: AMBEY PROCESSERS PVT LTD
- 2- Address of Industry: LF-2, Sector-13, GIDA, Gorakhpur, GORAKHPUR, 273005
- 3- District: Gorakhpur
- 4- Description about sampling point: Equalization tank of ETP 2
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh. Amit Kumar Singh ADM City, Nayab Tahsildar & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO, SA, LA
- 7- Colour and Odour: Blackish Unpleasant
- 8- Quantity and Packing: 2 Litter PVC Jericane
- 9- Date of Sample Collection: 10/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 11/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	6.76	-	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	174.0	-	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1792.0	-	10- 50000 mg/l
Total Solids, 2540 B Total Solids dried at 103-105 0C	mg/l	1966.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	281.0	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	698.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Mamta Pandey(SA)]

Authorized by
 ANANT Digitally signed by ANANT PRASAD
 PRASAD Date: 2023.08.26 15:53:33 +05'30'
Dr Anant Prasad (ASO)

RAM Digitally signed by RAM GOPAL
 GOPAL Date: 2023.08.26 15:53:48 +05'30'
Chief Environmental Officer
Central Laboratory



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22413318/Gorakhpur/2023

Date: 26/08/2023

- 1- Name of Industry: AMBEY PROCESSERS PVT LTD
- 2- Address of Industry: LF-2, Sector-13, GIDA, Gorakhpur, GORAKHPUR, 273005
- 3- District: Gorakhpur
- 4- Description about sampling point: Outlet Of ETP 2
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh, Amit Kumar Singh ADM City, Nayab Tahsildar & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO, SA, LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 1 Litter PVC Jericane
- 9- Date of Sample Collection: 10/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 11/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.72	6.5-8.5	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	28.0	100	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	565.0	2100	10- 50000 mg/l
Total Solids, 2540 B Total Solids dried at 103-105 0C	mg/l	593.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	28.6	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	142.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Mamta Pandey(SA)]

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 ANANT Digitally signed by ANANT PRASAD
 PRASAD Date: 2023.08.26 15:47:32 +05'30'
Dr Anant Prasad (ASO)

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 GOPAL Date: 2023.08.26 15:47:45 +05'30'
Chief Environmental Officer
Central Laboratory



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22413198/Gorakhpur/2023

Date: 26/08/2023

- 1- Name of Industry: AMBEY PROCESSERS PVT LTD
- 2- Address of Industry: LF-2, Sector-13, GIDA, Gorakhpur, GORAKHPUR, 273005
- 3- District: Gorakhpur
- 4- Description about sampling point: Aeration tank of ETP 2
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh. Amit Kumar Singh ADM City, Nayab Tahsildar & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO, SA, LA
- 7- Colour and Odour: Brownish Unpleasant
- 8- Quantity and Packing: 1 Litter PVC Jericane
- 9- Date of Sample Collection: 10/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 11/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
MLSS, 2540D dried at 103-105°C as method prescribed by CPCB	mg/l	3442.0	-	10-20000

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Mamta Pandey(SA)]

Authorized by
 ANANT Digitally signed by ANANT PRASAD
 PRASAD Date: 2023.08.26 15:51:04 +05'30'
Dr Anant Prasad (ASO)

RAM Digitally signed by RAM GOPAL
GOPAL Date: 2023.08.26 15:51:20 +05'30'
Chief Environmental Officer
Central Laboratory



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22413739/Gorakhpur/2023

Date: 26/08/2023

- 1- Name of Industry: AMBEY PROCESSERS PVT LTD
- 2- Address of Industry: LF -2, Sector -13, GIDA, Gorakhpur, GORAKHPUR, 273005
- 3- District: Gorakhpur
- 4- Description about sampling point: Final Common Outlet of Industry
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh. Amit Kumar Singh ADM City, Nayab Tahsildar & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO, SA, LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 1 Litter PVC Jericane
- 9- Date of Sample Collection: 10/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 11/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.69	6.5-8.5	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	36.0	100	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	678.0	2100	10- 50000 mg/l
Total Solids, 2540 B Total Solids dried at 103-105 0C	mg/l	714.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	28.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	140.0	250	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Mamta Pandey(SA)]

Authorized by
 ANANT Digitally signed by ANANT PRASAD
 PRASAD Date: 2023.08.26 16:58:21 +05'30'
Dr Anant Prasad (ASO)

RAM Digitally signed by RAM GOPAL
GOPAL Date: 2023.08.26 16:58:32 +05'30'
Chief Environmental Officer
Central Laboratory

Annexure No - 3

FORM 10
[See rule 19 (1)]

Copy for SPCB

75136

MANIFEST FOR HAZARDOUS AND OTHER WASTE

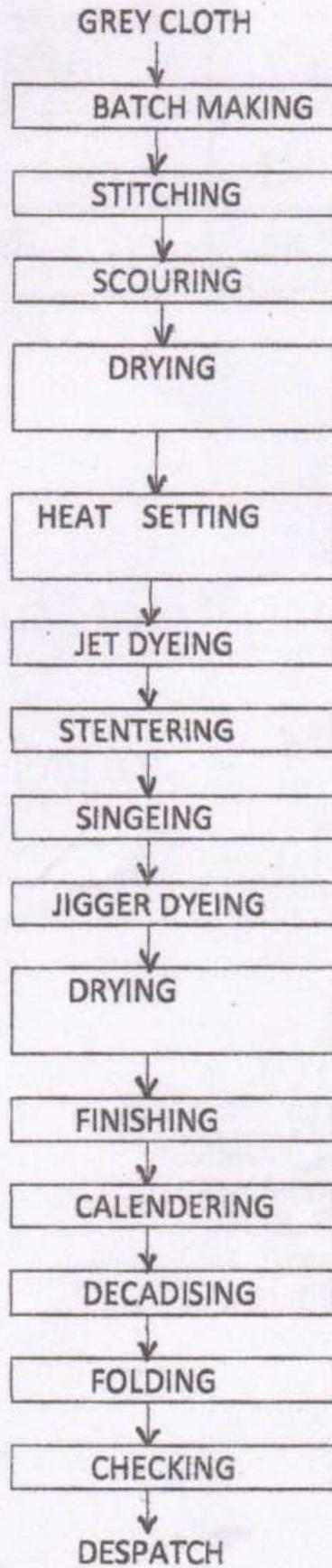
S.No.:

1 Occupier's Name & Mailing Address (including Phone No. and email)	AMBEY PROCESSOR (A Unit of Shree Radha Services Pvt Ltd) FL-2, FL-3 Sector-13 GIDA Gorakhpur			
2 Sender's Authorization No.				
3 Manifest Document No.				
4 Transporter's Name & Address (including Phone No. and email) <small>177172/UPPCB/Kanpur Dehat (UPPCBRO)/CTO/both/KANPUR DEHAT/2023 Valid upto: 31/12/2027</small>	Bharat oil & waste management LTD Kanpur Dehat.			
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)			
6 Transporter's Registration				
7 Vehicle Registration No.	UP 01 DT 4330			
8 Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-2711111 e-mail:sales@bharatoil.com			
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com			
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid upto: 31/12/2027.			
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023 Renewal Applied on dated 09-02-2023	(iii) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023 Renewal Applied on dated 21-02-2023			
10 Waste Description	ETP Sludge			
11 Total Quantity No. of Containers	9585 kg.m ³ or MT Nos.			
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)			
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.			
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.			
Typed Name & Stamp : <i>P.C. Sharma</i> AMBEY PROCESSORS (A Unit of Shree Radha Services Pvt. Ltd., FL-2, Sector-13, GIDA Gorakhpur-273209 GSTIN: 09AABCS4246E1ZH	Signature : <i>[Signature]</i>	Month	Day	Year
15 Transporter Acknowledgement or Receipt of Waste		06	03	2023
Typed Name & Stamp :	Signature : <i>[Signature]</i>	Month	Day	Year
16 Receiver's Certificate for Receipt of Hazardous and other Waste		06	03	2023
Typed Name & Stamp :	Signature : <i>[Signature]</i>	Month	Day	Year

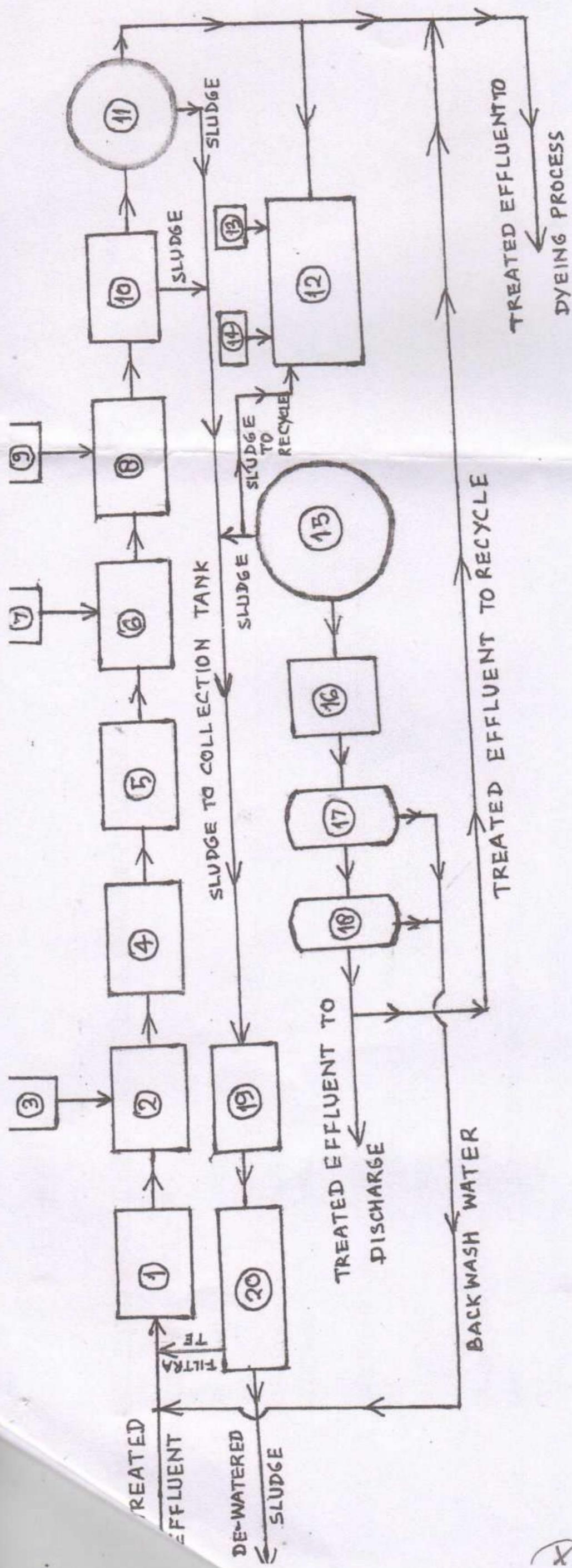
AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd., FL-2, Sector-13, GIDA Gorakhpur-273209
GSTIN: 09AABCS4246E1ZH

M/S AMBEY PROCESSORS, PLOT NO. FL - 2 & 3, SECTOR -13, GIDA, GORAKHPUR

PRODUCTION PROCESS FLOW CHART



Manoj
28/07/2023
AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)
FL-2, Sector-13, GIDA .
Gorakpur-273209
GSTIN:-09AABCS4246E12H



LEGENDS:

- 1. Bar Screen
- 2. pH Correction Tank
- 3. Alum Dosing Tank
- 4. Oil & Grease Trap
- 5. Equalization Tank
- 6. Reaction Tank-I
- 7. Lime Dosing Tank
- 8. Reaction Tank-II
- 9. Poly Dosing Tank
- 10. Plain Settling Tank

- 11. Primary Clarifier
- 12. Aeration Tank
- 13. Urea Dosing Tank
- 14. Phosphorus Dosing Tank
- 15. Secondary Clarifier

- 16. Effluent Collection Tank
- 17. Multi-Grade Filter
- 18. Activated Carbon Filter
- 19. Sludge Collection Tank
- 20. Filter Press

PROCESS FLOW DIAGRAM OF EFFLUENT TREATMENT PLANT

AMBEY PROCESSORS
 (A Unit of Shree Radha Services Pvt. Ltd.)
 FL-2, Sector-13, GIDA
 Gorakhpur-273209
 GATEIN:-09AABCS4246

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 0107/2023

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Annexure No-4
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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND
WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC031685

VALID FROM 12/08/2021 TO 11/08/2026

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202106000400			
Name of the Owner	BHRIGU NATH PANDEY		
Designation पद	Supervisor	Company Name कंपनी का नाम	AMBEY PROCESSORS A UNIT OF SHRI RADHA SEVICES P Lt
Company Address कंपनी का पता	PLOT No. FL-02 SECTOR 13, GIDA, GORAKHPUR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	PLOT No. FL-02 SECTOR 13, GIDA, SAHJANWA, GORAKHPUR U.P.	Application No.	GRKP0621NIN0008
Date of Submission	17/06/2021	Specimen Signature	
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	24/05/1995		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Centrifugal	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)		30/06/2005	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:	109500	Recharge Required	0.00

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08/07/2023
AMBEY PROCESSORS
(A Unit of Shree Radha Services Pvt. Ltd.)
FL-2, Sector-13, GIDA
Gorakhpur-273279
GSTIN:-09AABCS4246ETZH

1/3

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh; for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

Ambeey
 08/07/2023
AMBEY PROCESSORS
 (A Unit of Shree Radha Services Pvt. Ltd.)
 FL-2, Sector-13, GIDA
 Gorakhpur-273204

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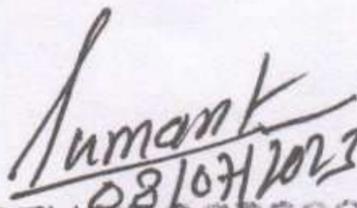
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :27/09/2021

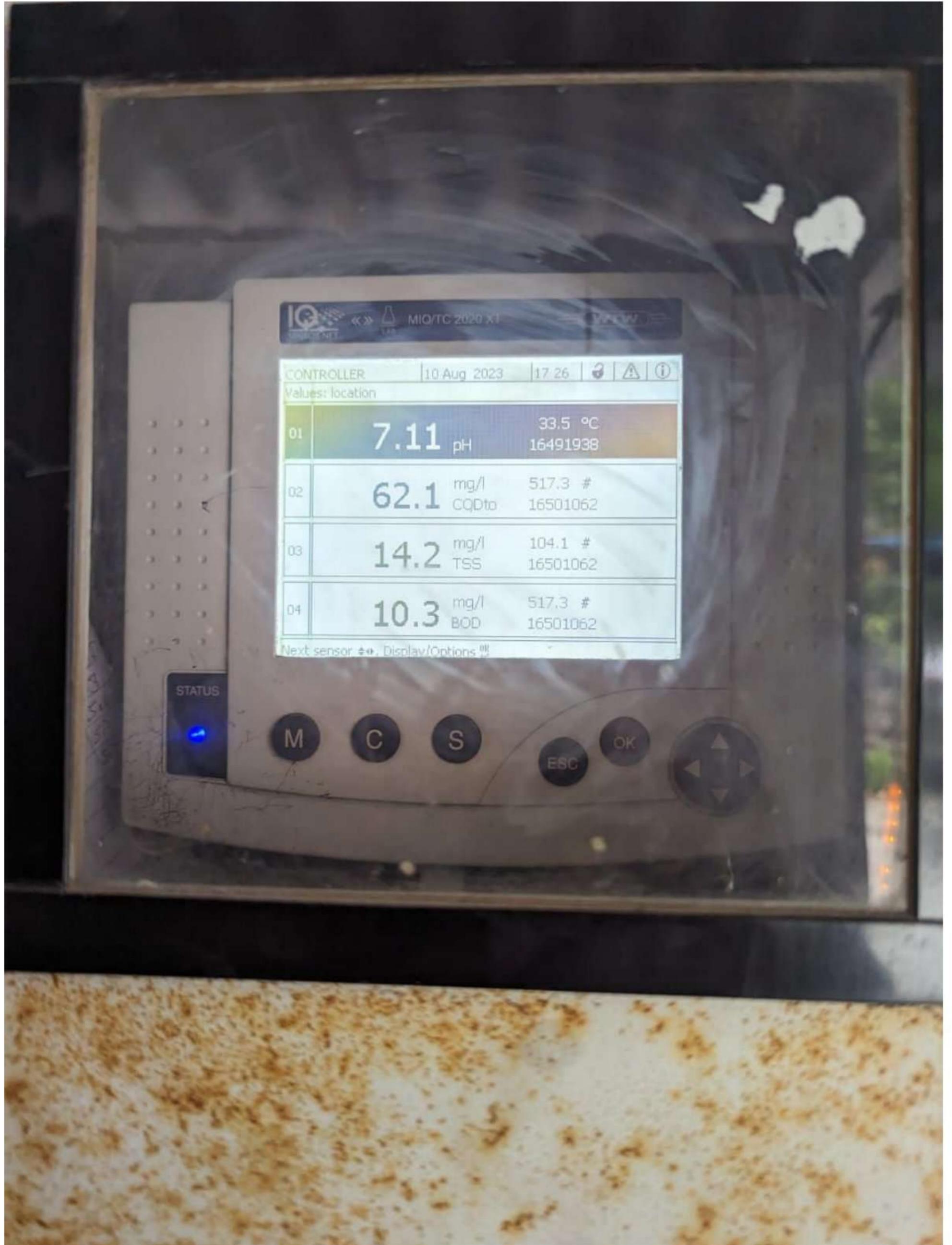
Place:Gorakhpur

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 08/07/2023
ANAMANT
AMBEY PROCESSORS
 (A Unit of Shree Radha Services Pvt. Ltd.)
 FL-2, Sector-13, Gurgaon
 Gorakhpur-273114
 GSTIN:09AABCS4246E1ZM

3/3



YANOW MIQ/TC 2020 X1

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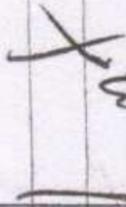
Values: location

01	7.11 pH	33.5 °C	16491938
02	62.1 mg/l CO ₂	517.3 #	16501062
03	14.2 mg/l TSS	104.1 #	16501062
04	10.3 mg/l BOD	517.3 #	16501062

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Annexure - 6

DATE	POWER READING	UNIT	POWER READING	UNIT	ALUM	POLY ELECTROL	COLOUR REMOVER	LIME	UREA	D.A.P	ETP
01.03.2023	2355045	603	2506347	867	690	4	5	120	10	5	Power Consumption
02.03.2023	2355648	505	2587214	820	670	4	8	130	10	5	Nutrient & chemis
03.03.2023	2356153	520	2588034	835	680	4	8	110	10	5	Details.
04.03.2023	2356673	458	2588869	841	660	4	9	120	10	5	
05.03.2023	2357131	515	2589710	851	670	4	8	120	10	5	
06.03.2023	2357646	491	2590561	680	690	4	8	110	10	5	
07.03.2023	2358137	482	2591241	730	660	4	8	120	10	5	
08.03.2023	2358619	420	2591971	525	HOLI	HAPPY	HOLI	-	10	5	
09.03.2023	2359039	605	2592496	537	670	4	8	110	10	5	
10.03.2023	2359644	490	2593033	753	690	4	8	120	10	5	
11.03.2023	2360134	465	2593786	820	660	4	9	100	10	5	
12.03.2023	2360599	611	2594606	839	680	4	8	110	10	5	
13.03.2023	2361210	534	2595445	788	700	4	8	120	10	5	
14.03.2023	2361744	551	2596233	830	670	4	8	120	10	5	
15.03.2023	2362295	504	2597063	892	680	4	8	110	10	5	
16.03.2023	2362799	529	2597955	856	660	4	8	120	10	5	
17.03.2023	2363328	231	2598811	615	530	3	5	100	10	5	
18.03.2023	2363559	393	2599489	659	400	3	6	70	10	5	
19.03.2023	2363952	512	2600148	927	550	4	6	100	10	5	
20.03.2023	2364464	531	2601075	820	600	4	8	120	10	5	
21.03.2023	2364995	540	2601895	391	620	4	8	110	10	5	
22.03.2023	2365535	527	2602286	630	600	4	8	110	10	5	
23.03.2023	2366062	497	2602916	953	610	4	8	120	10	5	
24.03.2023	2366559	492	2603869	866	620	4	8	120	10	5	
25.03.2023	2367051	550	2604735	979	600	4	8	100	10	5	
26.03.2023	2367601	527	2605714	971	610	4	8	110	10	5	
27.03.2023	2368128	560	2606685	1000	630	4	8	130	10	5	
28.03.2023	2368688	484	2607685	1028	600	4	8	100	10	5	
29.03.2023	2369174	495	2608713	895	620	4	8	110	10	5	
30.03.2023	2369666	471	2609608	879	610	4	8	120	10	5	
31.03.2023	2370138	456	2610487	973	600	4	8	120	10	5	
	2370594		2611460								



AMBEY PROCESSORS

 Multi-Sector Refractory Services Pvt. Ltd.

 Unit 2, Sector-13, GIDA

 GSTIN: 09AMBCC246E124

 30/03/2023

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10930

DATE	POWER READING	UNIT	POWER READING	UNIT	ALUM	POY ELECTROL.	COLOUR REMOVER	LIME	UREA	D/A/P	ETP
01.05.2023	2384411	419	2635234	0	620	H	0	120	10	5	Power consumption
02.05.2023	2384830	467	2636112	958	600	H	8	100	10	5	Nutrient & Chemical details.
03.05.2023	2385297	394	2637070	916	610	H	8	110	10	5	
04.05.2023	2385691	381	2637986	761	315	2	6	60	10	5	
05.05.2023	2386072	461	2638747	886	600	H	8	100	10	5	
06.05.2023	2386533	400	2639633	1056	605	H	9	110	10	5	
07.05.2023	2386933	382	2640689	775	610	H	8	120	10	5	
08.05.2023	2387315	451	2641464	927	600	H	8	100	10	5	
09.05.2023	2387766	440	2642391	812	615	5	9	110	10	5	
10.05.2023	2388206	607	2643203	899	605	H	8	110	10	5	
11.05.2023	2388813	470	2644102	953	550	H	8	100	10	5	
12.05.2023	2389283	450	2645055	852	600	H	8	120	10	5	
13.05.2023	2389733	480	2645907	984	580	H	8	110	10	5	
14.05.2023	2390213	423	2646891	882	570	H	8	100	10	5	
15.05.2023	2390636	450	2647773	943	590	H	8	120	10	5	
16.05.2023	2391086	436	2648716	1121	600	H	8	110	10	5	
17.05.2023	2391582	449	2649837	964	550	H	7	100	10	5	
18.05.2023	2392031	484	2650801	964	580	H	8	120	10	5	
19.05.2023	2392515	458	2651765	903	600	H	8	120	10	5	
20.05.2023	2392973	425	2652668	833	610	H	8	110	10	5	
21.05.2023	2393398	450	2653501	670	590	H	8	120	10	5	
22.05.2023	2393848	380	2654171	1111	630	H	9	140	10	5	
23.05.2023	2394228	457	2655282	571	610	H	10	160	10	5	
24.05.2023	2394685	521	2655853	798	600	5	12	180	10	5	
25.05.2023	2395206	452	2656651	900	590	6	13	150	10	5	
26.05.2023	2395658	460	2657551	927	610	5	10	140	10	5	
27.05.2023	2396118	450	2658478	904	600	5	10	140	10	5	
28.05.2023	2396568	443	2659382	1003	615	5	12	130	10	5	
29.05.2023	2397011	423	2660111	729	605	5	10	150	10	5	
30.05.2023	2397434	461	2661114	838	600	5	10	120	10	5	
31.05.2023	2397895	508	2661952	746	610	5	12	140	10	5	
	2398403		2662698			5					

5/6/24

AMIBET PROCESSOR

AMIBET PROCESSOR
 (A Unit of Shree Hadga Services Pvt. Ltd.)
 FL-2, Sector-13, GIDA
 Gera, Dist-273209
 GSTIN: 09AABCS4246E1Z

FRESH WATER CONSUMPTION DETAIL

Remark :- Electromagnetic Flow Meter has been installed on borewells.

DATE	TUBEWELL No.1	TUBEWELL No.2	TUBEWELL No.3	TUBEWELL No.1	TUBEWELL No.2	TUBEWELL No.3	TUBEWELL No.3
01.03.2023	303	112144	000	300721	302		
02.03.2023	305	112144	000	301023	303		
03.03.2023	304	112144	000	301326	301		
04.03.2023	300	112144	000	301629	305		
05.03.2023	303	112144	000	301932	302		
06.03.2023	301	112144	000	302234	304		
07.03.2023	304	112144	000	302538	302		
08.03.2023	HAPPY	HOLI	-	302840	-		
09.03.2023	305	112144	000	302840	301		
10.03.2023	300	112144	000	303141	305		
11.03.2023	303	112144	000	303446	304		
12.03.2023	305	112144	000	303753	302		
13.03.2023	301	112144	000	304055	303		
14.03.2023	304	112144	000	304358	301		
15.03.2023	304	112144	000	304659	305		
16.03.2023	305	112144	000	304964	303		
17.03.2023	260	112144	000	305267	235		
18.03.2023	300	112144	000	305502	280		
19.03.2023	303	112144	000	305782	260		
20.03.2023	301	112144	000	306042	290		
21.03.2023	305	112144	000	306332	300		
22.03.2023	300	112144	000	306632	301		
23.03.2023	303	112144	000	306933	285		
24.03.2023	304	112144	000	307218	302		
25.03.2023	300	112144	000	307520	280		
26.03.2023	305	112144	000	307800	290		
27.03.2023	301	112144	000	308090	285		
28.03.2023	303	112144	000	308375	292		
29.03.2023	300	112144	000	308667	290		
30.03.2023	305	112144	000	308957	295		
31.03.2023	303	112144	000	309252	280		
				309532			

MAINTX
 AMBEY PROCESSORS
 Unit of Shree Rama Sweets Pvt. Ltd.
 GSTIN: 29MABC2486724
 Govt. No. 27328
 FL-2, Sector-13, GIDA
 W-11
 01-04-2005

FRESH WATER CONSUMPTION DETAIL

Remark - Electromagnetic Flow Meter has been installed on the borewells.

DATE	TUBEWELL NO-1	TUBEWELL NO-2	TUBEWELL NO-2	TUBEWELL NO-2	TUBEWELL NO-3	TUBEWELL NO-3	TUBEWELL NO-3
01.05.2023	650273	307	112144	000	318615	303	
02.05.2023	650580	309	112144	000	318918	305	
03.05.2023	650889	311	112144	000	319223	307	
04.05.2023	651200	305	112144	000	319530	303	
05.05.2023	651505	307	112144	000	319733	305	
06.05.2023	651812	309	112144	000	320038	302	
07.05.2023	652121	303	112144	000	320340	307	
08.05.2023	652424	305	112144	000	320647	303	
09.05.2023	652729	310	112144	000	320950	305	
10.05.2023	653039	313	112144	000	321255	307	
11.05.2023	653352	311	112144	000	321562	304	
12.05.2023	653663	307	112144	000	321866	303	
13.05.2023	653970	313	112144	000	322169	307	
14.05.2023	654283	310	112144	000	322476	305	
15.05.2023	654593	305	112144	000	322781	315	
16.05.2023	654898	310	112144	000	323096	300	
17.05.2023	655208	300	112144	000	323396	305	
18.05.2023	655508	315	112144	000	323701	310	
19.05.2023	655823	307	112144	000	324011	303	
20.05.2023	656130	304	112144	000	324314	311	
21.05.2023	656434	295	112144	000	324625	305	
22.05.2023	656729	310	112144	000	324930	307	
23.05.2023	657039	315	112144	000	325237	310	
24.05.2023	657354	308	112144	000	325547	312	
25.05.2023	657662	307	112144	000	325859	303	
26.05.2023	657969	310	112144	000	326162	305	
27.05.2023	658279	303	112144	000	326467	302	
28.05.2023	658582	307	112144	000	326769	303	
29.05.2023	658889	302	112144	000	327072	305	
30.05.2023	659191	305	112144	000	327377	309	
31.05.2023	659496	307	112144	000	327686	306	
	659803				327992		

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AMBER PROCESSORS
 (A Unit of) Ambe Health Services Pvt. Ltd.
 FL-2, Sakur-19, GIDA,
 Gurukul-273209,
 GS.HV.99A/BCS42/BE124

DATE	BACK DATE		CURRENT DATE		EFFLUENT QUANTITY	RECYCAL	TOTAL RECYCAL	BACK DATE		CURRENT DATE		FINAL DISCHARGE
	METER-READING		METER-READING					METER-READING		METER-READING		
01.04.2023	0787350		0787900		630	160188	410	0688991	0689211	220	Effluent Generation, Effluent	
02.04.2023	0787900		0788600		620	160598	415	0689211	0689416	205	Recycle & Discharge Detail	
03.04.2023	0788600		0789210		610	161013	400	0689416	0689626	210		
04.04.2023	0789210		0789815		605	161413	390	0689626	0689841	215		
05.04.2023	0789815		0790440		625	161803	405	0689841	0690061	220		
06.04.2023	0790440		0791040		600	162208	400	0690061	0690261	200		
07.04.2023	0791040		0791650		610	162608	400	0690261	0690471	210		
08.04.2023	0791650		0792265		615	163008	410	0690471	0690676	205		
09.04.2023	0792265		0792870		605	163418	400	0690676	0690881	205		
10.04.2023	0792870		0793470		600	163818	390	0690881	0691091	210		
11.04.2023	0793470		0794080		610	164208	405	0691091	0691296	205		
12.04.2023	0794080		0794683		603	164613	400	0691296	0691499	203		
13.04.2023	0794683		0795283		600	165013	400	0691499	0691699	200		
14.04.2023	0795283		0795888		605	165413	410	0691699	0691894	195		
15.04.2023	0795888		0796503		615	165823	400	0691894	0692109	215		
16.04.2023	0796503		0797103		600	166223	400	0692109	0692309	200		
17.04.2023	0797103		0797713		610	166623	405	0692309	0692514	205		
18.04.2023	0797713		0798318		605	167028	405	0692514	0692714	200		
19.04.2023	0798318		0798933		615	167433	400	0692714	0692929	215		
20.04.2023	0798933		0799543		610	167833	405	0692929	0693134	205		
21.04.2023	0799543		0800143		600	168238	400	0693134	0693334	200		
22.04.2023	0800143		0800748		605	168638	400	0693334	0693539	205		
23.04.2023	0800748		0801365		617	169038	405	0693539	0693751	212		
24.04.2023	0801365		0801984		619	169443	410	0693751	0693960	209		
25.04.2023	0801984		0802594		610	169853	400	0693960	0694170	210		
26.04.2023	0802594		0803201		607	170253	402	0694170	0694375	205		
27.04.2023	0803201		0803816		615	170655	405	0694375	0694585	210		
28.04.2023	0803816		0804429		613	171060	400	0694585	0694798	213		
29.04.2023	0804429		0805034		605	171460	400	0694798	0695003	205		
30.04.2023	0805034		0805644		610	171860	405	0695003	0695208	205		
	0805644					172265		0695208				

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 AMBEY PROCESSORS
 P. Unit of State Polluter Services P. Unit
 Fl-2, Sector-13, GIDA
 GSTIN: 08AKR02426124
 27.04.2023

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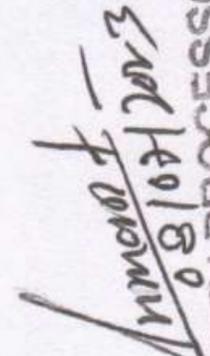
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DATE	BACK DATE		CURRENT DATE		EFFLUENT		TOTAL RECYCAL	CURRENT DATE		FINAL DISCHARGE	
	METER READING		METER READING	QUANTITY	METER READING	READING		METER READING	READING	K-L	
01.05.2023	0805644		0806269	625	172265		405	0695208	0695428	220	Effluent Generation, Effluent
02.05.2023	0806269		0806887	618	172670		407	0695428	0695639	211	Recycle & Discharge Detail
03.05.2023	0806887		0807500	613	173077		400	0695639	0695852	213	
04.05.2023	0807500		0807910	410	173477		225	0695852	0696037	185	
05.05.2023	0807910		0808520	610	173702		405	0696037	0696242	205	
06.05.2023	0808520		0809133	613	174107		400	0696242	0696455	213	
07.05.2023	0809133		0809738	605	174507		400	0696455	0696660	205	
08.05.2023	0809738		0810355	617	174907		405	0696660	0696872	212	
09.05.2023	0810355		0810970	615	175312		380	0696872	0697107	235	
10.05.2023	0810970		0811590	620	175692		400	0697107	0697327	220	
11.05.2023	0811590		0812205	615	176092		390	0697327	0697552	225	
12.05.2023	0812205		0812815	610	176482		400	0697552	0697762	210	
13.05.2023	0812815		0813435	620	176882		415	0697762	0697967	205	
14.05.2023	0813435		0814050	615	177297		400	0697967	0698182	215	
15.05.2023	0814050		0814670	620	177697		410	0698182	0698392	210	
16.05.2023	0814670		0815280	610	178107		405	0698392	0698597	205	
17.05.2023	0815280		0815885	605	178512		405	0698597	0698797	200	
18.05.2023	0815885		0816510	625	178917		410	0698797	0699012	215	
19.05.2023	0816510		0817120	610	179327		400	0699012	0699222	210	
20.05.2023	0817120		0817735	615	179727		405	0699222	0699432	210	
21.05.2023	0817735		0818335	600	180132		400	0699432	0699632	200	
22.05.2023	0818335		0818952	617	180532		400	0699632	0699849	217	
23.05.2023	0818952		0819577	625	180932		410	0699849	0700064	215	
24.05.2023	0819577		0820197	620	181342		415	0700064	0700269	205	
25.05.2023	0820197		0820807	610	181757		400	0700269	0700479	210	
26.05.2023	0820807		0821422	615	182157		403	0700479	0700691	212	
27.05.2023	0821422		0822027	605	182560		400	0700691	0700896	205	
28.05.2023	0822027		0822637	610	182960		400	0700896	0701106	210	
29.05.2023	0822637		0823244	607	183360		403	0701106	0701310	204	
30.05.2023	0823244		0823858	614	183763		405	0701310	0701519	209	
31.05.2023	0823858		0824471	613	184168		400	0701519	0701732	213	
	0824471			2002	184568		1233	0701732		65211	

AMMENT

AMBEY PROCESSORS
 (A.U.) Office Radha Services Pvt. Ltd.
 Plot-2, Sector-13, GIDA
 Gurgaon-122009
 GSTIN: 09AABCS4216E17M

RAW MATERIAL WISE USE IN THE LAST 10 WORKING DAYS						
DATE	SUITING.(MT/D)	SHIRTING(MT/D)		TOTAL MT/ DAY		
01.06.2023	22.75	6.16		28.91		
02.06.2023	23.46	6.12		29.58		
03.06.2023	24.07	7.91		31.98		
04.06.2023	21.32	2.96		24.28		
05.06.2023	23.77	2.10		25.88		
06.06.2023	23.22	3.08		26.30		
07.06.2023	24.09	6.64		30.72		
08.06.2023	24.66	6.39		31.05		
09.06.2023	22.69	6.78		29.47		
10.06.2023	12.11	6.62		18.73		


 08/07/2023
AMBEY PROCESSORS
 (A Unit of Sree Ratha Services Pvt. Ltd.)
 FL-2, Sector-13, GIDA
 Gorakhpur-273209
 GSTIN: 09AABCS4246E124



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

171812/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2022

Date: 28/12/2022

To,

M/s

RUNGTA INDUSTRIES PVT LTD

BL-1, Sector- 15, GIDA, Gorakhpur,GORAKHPUR,273209

Application Id-
18905126

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **RUNGTA INDUSTRIES PVT LTD** located at **BL-1, Sector- 15, GIDA, Gorakhpur,GORAKHPUR,273209**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **RUNGTA INDUSTRIES PVT LTD** granted for the period from **28/12/2022 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Mustard Oil- 50 MT/Day.	50	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	8.0 KLD	Septic Tank	
Domestic	14.0 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	D.G. Set of 35 KVA	H.S.D.	01	Sulphur Dioxide	As per Board Norms
2	D.G. Set of 625 KVA	H.S.D.	03	Sulphur Dioxide	As per Board Norms
3	D.G. Set of 200 KVA	H.S.D.	02	Sulphur Dioxide	As per Board Norms
4	Boiler of 8.0 TPD	Rice Husk	04	Particulate Matter	27 Mtr.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	03	Sulphur Dioxide	As per Board Norms
2	01	Particulate Matter	27 Mtr.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is being issued only for Production of Solvent Extracted Oil- 50 MT/day.
2. Environmental Statement Must be submitted before 30 September in the Board every year.
3. The Effluent Treatment Plant should be running in proper way.
4. Separate Energy Meter must be installed on ETP.
5. Log Book should Maintain for ETP Energy Meter.
6. Green belt area be developed as per required open land.
7. Implementation Report of consent compliance must submit within two months.
8. Conditions of C.G.W.A. must be complied as per permitted limit.
9. Treated Effluent should recycle maximum quantity.
10. Continue operations of all unit of ETP and Maintain the Norms of Board.
11. The consent will be self suspended in case of closure issued by CPCB.
12. Industry must be complying time to time for Direction of CPCB.
13. Cooling water shall recycle.
14. No Effluent discharge at any cost.
15. The consent is granted as per direction issued by N.G.T time to time in the case O.A. No. 437/2015 Vishwa Vijay Singh V/s UPPCB and others.
16. After the final decision regarding environmental compensation, industry shall be liable to submit the environmental compensation as said by Head office.
17. The D.G. Set of 35 KVA, 200 KVA & 625 KVA shall be equipped with acoustic enclosure as well as Stack as per Board Norms.
18. Industry shall submit the stack monitoring report of D.G. Set & Boiler duly monitored by N.A.B.L. Accredited Lab within two months.

Pankaj Digitally signed
by Pankaj Yadav
Date: 2022.12.28
15:12:06 +05'30'
Yadav
Regional Officer

Copy to:

CEO 6 : UPPCB, Lucknow.

Pankaj Digitally signed
by Pankaj Yadav
Date: 2022.12.28
15:12:32 +05'30'
Yadav
Regional Officer



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22562252/Gorakhpur/2023

Date:13/09/2023

- 1- Name of Industry: RUNGTA INDUSTRIES PVT LTD
- 2- Address of Industry: BL-1 SECTOR 15 GIDA SAHAJNAWA,GORAKHPUR,273209
- 3- District: Gorakhpur
- 4- Description about sampling point: Final Outlet Of Factory
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh ADM City, & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO,SA,LA
- 7- Colour and Odour: Turbid -
- 8- Quantity and Packing: 2 Litter PVC Jericane
- 9- Date of Sample Collection: 23/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 24/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.62	-	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	58.0	-	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1862.0	-	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	1920.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	36.0	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	168.0	-	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
VINAY Digitally signed
by VINAY DUBEY
Date: 2023.09.13
13:38:29 +05'30'
DUBEY
Vinay Dubey (ASO)

RAM Digitally signed
by RAM GOPAL
Date: 2023.09.13
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GOPAL
Chief Environmental Officer
Central Laboratory



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22561943/Gorakhpur/2023

Date:13/09/2023

- 1- Name of Industry: RUNGTA INDUSTRIES PVT LTD
- 2- Address of Industry: 1, BL-1, Sector- 15, GIDA,GORAKHPUR,273209
- 3- District: Gorakhpur
- 4- Description about sampling point: Outlet Of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: A.K. Singh ADM City, & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO,SA,LA
- 7- Colour and Odour: Turbid -
- 8- Quantity and Packing: 2 Litter PVC Jericane
- 9- Date of Sample Collection: 23/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 24/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.85	6.5-8.5	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	64.0	100	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1450.0	2100	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	1514.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	38.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	176.4	250	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
 VINAY Digitally signed
by VINAY DUBEY
Date: 2023.09.13
16:01:03 +05'30'
 DUBEY
Vinay Dubey (ASO)

Digitally signed
by RAM GOPAL
Date: 2023.09.13
16:01:18 +05'30'
 RAM GOPAL
Chief Environmental Officer
Central Laboratory



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22562562/Gorakhpur/2023

Date: 13/09/2023

- 1- Name of Industry: RUNGTA INDUSTRIES PVT LTD
- 2- Address of Industry: 1, BL-1, Sector- 15, GIDA, GORAKHPUR, 273209
- 3- District: Gorakhpur
- 4- Description about sampling point: Inlet Of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh. ADM City, & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO, SA, LA
- 7- Colour and Odour: Turbid Unpleasant
- 8- Quantity and Packing: 2 Litter PVC Jericane
- 9- Date of Sample Collection: 23/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 24/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.35	-	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	292.0	-	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	2379.0	-	10- 50000 mg/l
Total Solids, 2540 B Total Solids dried at 103-105 0C	mg/l	2671.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	424.0	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	1296.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
VINAY Digitally signed
by VINAY DUBEY
Date: 2023.09.13
13:31:59 +05'30'
DUBEY
Vinay Dubey (ASO)

RAM Digitally signed
by RAM GOPAL
Date: 2023.09.13
13:32:18 +05'30'
GOPAL
Chief Environmental Officer
Central Laboratory

Annexure No - 3



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
146262/UPPCB/Gorakhpur(UPPCBRO)/CTO/wa
ter/GORAKHPUR/2021

Dated : 03/01/2022

To ,

Shri INDIAGLYCOLSLTD GIDA GORAKHPUR
 M/s INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA
 India Glycols Limited E - 1 Sector - 15 GIDA District - Gorakhpur Uttar
 Pradesh,GORAKHPUR,273209
 GORAKHPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA

Reference Application No :14592612

Dated :03/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RAKESH

KUMAR TYAGI
Chief Environmental Officer, Circle-6

Digitally signed by RAKESH KUMAR TYAGI
 DN: cn=Uttar Pradesh Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=4ed13517cb55b1d55a190a4e9907be4b64b1a237799bce3558673eab088f410, c=IN

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAKESH

KUMAR TYAGI

Chief Environmental Officer, Circle-6

Digitally signed by RAKESH KUMAR TYAGI
 DN: cn=Uttar Pradesh Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=4ed13517cb55b1d55a190a4e9907be4b64b1a237799bce3558673eab088f410, c=IN

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA vide

Consent Order No. 14592612/ Water

Dated : 03/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Absolute Alcohol / Extra Neutral Alcohol / Rectified Spirit 200 KLD to 260 KLD and 12 Megawatt / hour Electricity by Turbo Generator.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	10 KLD	STP
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.

4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	BOD	As per E (P) A Rules, 1986
2	Quantity of Discharge	10 KLD STP
3	Total Suspended Solids	As per E (P) A Rules, 1986
4	COD	As per E (P) A Rules, 1986
5	Oil & Grease	As per E (P) A Rules, 1986

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.

6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.

7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.

8. Molasses shall not be stored in kachcha pits.

9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

10. The unit should be operated in such a way so that there is no adverse impact on public and environment.

11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.

12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.

13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.

14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.
18. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The Earlier CTO issued by UPPCB vide office letter No. 118156/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2021 dated 18.03.2021 is stand canceled from the issuance of this CTO and this CTO will be effective.

2. This consent is valid for production of Absolute Alcohol / Extra Neutral Alcohol / Rectified Spirit 200 KLD to 260 KLD maximum using molasses & grains as main raw material and 12 Megawatt / hour Electricity by Turbo Generator. The industry shall obtain prior approval before making any modification in product / process / fuel / plant machinery failing which consent would be deemed void. This consent to operate order is subject to the order passed by Hon'ble NGT in OA no. 116/2014 Meera Shukla V/s Municipal Corporation of Gorakhpur & others.

3. The unit shall not allow any additional fresh water requirement for proposed expansion.

4. The unit shall achieve Zero Liquid Discharge for proposed expansion.

5. The unit shall carry out validation within 60 days through reputed institute such as VSI, Pune/NSI, Kanpur/NEERI, Nagpur/IITs etc after production.

6. The unit shall submit monthly data of following to UPPCB:

- a. Fresh water consumption
- b. Production
- c. Raw Material consumption
- d. Spent wash generation
- e. Slope generation
- f. Condensate generation
- g. Feed quantity of slope into incinerator
- h. Yeast sludge generation and disposal
- i. Boiler ash generation and disposal
- j. Quantity of granule generation and sold
- k. Quantity of Spent lees generation, recycle/reuse and Treatment in CPU
- l. Quantity of effluent received into CPU, details of reuse/recycle etc.
- m. Steam generation, fuel consumption.
- n. CO2 production and sold.

7. The unit shall restrict the spent wash storage capacity to 07 days only.

8. The unit shall utilize DDGS as cattle feed.

9. The unit shall ensure to obtain consent (Water and Air) under the provision of Water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 for the same.

10. The all conditions of earlier environmental clearance issued by MOEF & CC for 200 KLD production with remain same.

11. Pollutant load like BOD, COD, TDS and TSS in effluent shall not be changed due to proposed modification.

12. Total generation of fly ash shall be reduced to 129.02 MT/day after the proposed modification as against 154.17 MT/ day at present.

13. The total fuel requirement in terms of equivalent coal shall be reduced from 564.15 MT/ day to 509.25 MT/ day after proposed modification.

14. There shall not be any incremental rise with respect to air pollution. The particulate emission level from the boiler chimney shall always be kept below 150mg/Nm³ and Air Pollution load shall not be increase after proposed modification.

15. The Slop consumption shall be reduced from 487 TPD to 365 TPD.

16. After the proposed modification, total PM Load shall be reduced to 129.69 MT/day against 155.17 MT/day at present.

17. The distillery shall ensure the time bound compliance of the various provisions of ZLD guidelines issued by the UPPCB vide office memorandum no. H46886 / C - 1 / Gen - 42 / 2020, dt. 28-01-2020 (available at URL http://www.uppcb.com/pdf/news_280120.pdf).

18. The industry will have to ensure permission from the CGWA for groundwater extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken. The Electromagnetic Flow Meter to be installed in all water abstraction points and usage of fresh water to be minimized.

19. The unit must operate and maintain properly the installed flow meters and web camera and shall ensure online connectivity of flow meter and web camera with server of CPCB and UPPCB.

20. The unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangement shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405 / 220 / 2018 / 02 dt. 16-02-2018 shall be complied.

21. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.

22. The unit shall dispose the hazardous waste through authorized recycler / TSDF and comply with the provision of Hazardous and Other Wastes (Management and Trans - boundary Movement) Amendment Rules, 2016 and the Plastic Waste Management Rules, 2016 as amended.

23. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc., on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.

24. The unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Wastes (Management and Trans - boundary Movement) Rules, 2016.

25. The unit shall install the Board showing daily environmental statement i.e. chemicals used in the treatment of effluent, flow meter reading, hazardous waste generated and send to TSDF etc. at the main gate of the unit.

26. The unit shall comply with the various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under EP Act 1986.

27. The unit shall submit groundwater quality monitoring report done by MOEF&CC approved laboratory in every 3 months.

28. This consent order shall automatically become invalid on issuance of Closure Order by CPCB / UPPCB and further on revoking of closure order, the consent order shall become valid.

29. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble NGT, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.

30. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic Waste generated within a month failing which consent would be deemed void.

31. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 146249/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/202
 1

Dated : 03/01/2022

To ,

Shri INDIAGLYCOLSLTD GIDA GORAKHPUR
 M/s INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA
 India Glycols Limited E - 1 Sector - 15 GIDA District - Gorakhpur Uttar
 Pradesh,GORAKHPUR,273209
 GORAKHPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA

Reference Application No. 14591342

Dated : 03/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RAKESH

KUMAR TYAGI

Chief Environmental Officer, Circle-6

**Enclosed : As above
 (condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Gorakhpuri for information and necessary action.

RAKESH

KUMAR TYAGI

Chief Environmental Officer, Circle-6

U.P. Pollution Control Board

Dated : 03/01/2022

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	45 TPH Boiler	40 MTD-coal, 110 MTD-rice husk, 190 MTD-slop	2	Particulate Matter	As per E (P) A Rules, 1986
2	650 KVA DG Set	Diesel	5	Sulphur Dioxide	As per E (P) A Rules, 1986
3	35 TPH Boiler	20 MTD-coal, 90 MTD-rice husk, 114 MTD-slop	1	Particulate Matter	As per E (P) A Rules, 1986
4	55 TPH Boiler	18 TPH slop, 6.23 TPH rice husk or 18 TPH slop, 05 TPH-Indian Coal or 18 TPH slop, 3.78 TPH Imported Coa	3	Particulate Matter	As per E (P) A Rules, 1986
5	1250 KVA DG Set	Diesel	4	Sulphur Dioxide	As per E (P) A Rules, 1986

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E (P) A Rules, 1986
2	2	Particulate Matter	As per E (P) A Rules, 1986
3	3	Particulate Matter	As per E (P) A Rules, 1986
4	4	Sulphur Dioxide	As per E (P) A Rules, 1986
5	5	Sulphur Dioxide	As per E (P) A Rules, 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF&CC/or otherwise mandatory.

6. Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
7. The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:

1. The Earlier CTO issued by UPPCB vide office letter No. 118154/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/2021 dated 18.03.2021 is stand canceled from the issuance of this CTO and this CTO will be effective.
2. This consent is valid for production of Absolute Alcohol / Extra Neutral Alcohol / Rectified Spirit 200 KLD to 260 KLD maximum using molasses & grains as main raw material and 12 Megawatt / hour Electricity by Turbo Generator. The industry shall obtain prior approval before making any modification in product / process / fuel / plant machinery failing which consent would be deemed void. This consent to operate order is subject to the order passed by Hon'ble NGT in OA no. 116/2014 Meera Shukla V/s Municipal Corporation of Gorakhpur & others.
3. The unit shall not allow any additional fresh water requirement for proposed expansion.
4. The unit shall achieve Zero Liquid Discharge for proposed expansion.
5. The unit shall carry out validation within 60 days through reputed institute such as VSI, Pune/NSI, Kanpur/NEERI, Nagpur/IITs etc after production.
6. The unit shall submit monthly data of following to UPPCB:
 - a. Fresh water consumption
 - b. Production
 - c. Raw Material consumption
 - d. Spent wash generation
 - e. Slope generation
 - f. Condensate generation
 - g. Feed quantity of slope into incinerator
 - h. Yeast sludge generation and disposal
 - i. Boiler ash generation and disposal
 - j. Quantity of granule generation and sold
 - k. Quantity of Spent lees generation, recycle/reuse and Treatment in CPU
 - l. Quantity of effluent received into CPU, details of reuse/recycle etc.
 - m. Steam generation, fuel consumption.
 - n. CO2 production and sold.
7. The unit shall restrict the spent wash storage capacity to 07 days only.
8. The unit shall utilize DDGS as cattle feed.
9. The unit shall ensure to obtain consent (Water and Air) under the provision of Water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 for the same.
10. The all conditions of earlier environmental clearance issued by MOEF & CC for 200 KLD production with remain same.
11. Pollutant load like BOD, COD, TDS and TSS in effluent shall not be changed due to proposed modification.
12. Total generation of fly ash shall be reduced to 129.02 MT/day after the proposed modification as against 154.17 MT/ day at present.
13. The total fuel requirement in terms of equivalent coal shall be reduced from 564.15 MT/ day to 509.25 MT/ day after proposed modification.
14. There shall not be any incremental rise with respect to air pollution. The particulate emission level from the boiler chimney shall always be kept below 150mg/Nm³ and Air Pollution load shall not be increase after proposed modification.
15. The Slop consumption shall be reduced from 487 TPD to 365 TPD.
16. After the proposed modification, total PM Load shall be reduced to 129.69 MT/day against 155.17 MT/day at present.

17. The unit shall maintain and operate Air Pollution control system to ensure that stack emissions are within the prescribed norms as per EP Rules 1986 as amended. The industry shall submit the stack monitoring report of 55 TPH Boiler within the 15 days of its operation by Board Laboratory and Online Monitoring System shall also be installed at 55 TPH Boiler with connection to server of CPCB / UPPCB.
18. The unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit. The unit shall operate and maintain properly the installed online emission monitoring system and maintain the records, and ensure the connectivity to the server of CPCB & UPPCB.
19. The industry shall comply with various provisions of Air (Prevention & Control of Pollution) Act 1981 as amended, Water (Prevention & Control of Pollution) Act 1974 as amended and all other applicable rules notified under EP Act 1986.
20. The overall noise level in and around area shall be kept well within the standards by providing noise control measure including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
21. The unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
22. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as – Boiler / Furnace / Heaters / DG Sets or alteration of existing emission sources in accordance with section – 21 / 22 of air Act 1981 (as amended respectively).
23. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
24. The industry shall dispose the hazardous waste through authorized recyclers / TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and the Plastic Waste Management Rules, 2016 as amended.
25. The industry shall submit the point wise compliance report of the CTO issued by Board for the Year 2020 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
26. Any source of emission other than that mentioned in the Air Consent seeking application will not be permitted by the Board.
27. The industry should ensure the operation of the air pollution control system (APCs) in such a manner that the air emission conforms with the standards prescribed under the EP Act 1986 as amended.
28. The use of pet coke and furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme Court Order.
29. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic Waste generated within a month failing which consent would be deemed void.
30. The industry should be operated in such a way so that there is no adverse impact on public and environment.
31. With regards to the use of Pet Coke / Furnace Oil as fuel, the orders passed by the Hon'ble Supreme Court in the Writ Petition (Civil) No. 13029/1985 MC Mehta verses Union of India and others will be applicable.
32. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 30/06/2026

Registration No.: 202106000368			
Name of the Owner	IGL GORAKHPUR		
Address of the Applicant	India Glycols Ltd. E - 1, Sector - 15, GIDA, Gorakhpur, U.P	Application Form Serial No.	GRKP0621RIN0009
Date of Submission	16/06/2021	Specimen Signature	
Company Name	India Glycols Limited E - 1 Sector - 15 GIDA GKP	Company Address	E-1, Sector - 15, GIDA, GORAKHPUR - 273209
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	E-1, Sector - 15, GIDA, Gorakhpur, U.P	Municipality/Corporation	Yes
Ward No./Holding No.	E 1 SECTOR 15 GIDA		
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/03/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	175.00
Date of Energization (In Case of Electric Pump)	01/03/2006		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	175.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			255500
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	No Reason		
Against Case			
This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.			
Conditions			
<ul style="list-style-type: none"> (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. 			

- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be

- constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 30/06/2026

Registration No.: 202106000371			
Name of the Owner	IGL GORAKHPUR		
Address of the Applicant	India Glycols Ltd. E - 1, Sector - 15, GIDA, Gorakhpur, U.P	Application Form Serial No.	GRKP0621RIN0010
Date of Submission	16/06/2021	Specimen Signature	
Company Name	India Glycols Limited E - 1 Sector - 15 GIDA GKP	Company Address	E-1, Sector - 15, GIDA, GORAKHPUR - 273209
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	E-1, Sector - 15, GIDA, Gorakhpur, U.P	Municipality/Corporation	Yes
Ward No./Holding No.			E 1 SECTOR 15 GIDA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/03/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	175.00
Date of Energization (In Case of Electric Pump)	01/03/2006		
Maximum Allowable Rate of Withdrawal (m3/hr.):	175.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			191625
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Not Any		
Against Case			
This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours l day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.			
Conditions			
<ul style="list-style-type: none"> (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. 			

- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
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LOG SHEET FOR EVAPORATOR

Name 5 EFFECT FALLING EVAPORATOR
 Product SPENT WASH

INDIA GLYCOLS LIMITED

Date 16/08/2023
 Shift A+B+C
 Production CONCENTRATE

Time	Steam Pressure Kg/cm ²	Temperature °C					Cooling Water					Vacuum Mill Hg					Steam Flow T/Hr	Steam to Tank	Temperature											
		1st	2nd	3rd	4th	5th	1st	2nd	3rd	4th	5th	1st	2nd	3rd	4th	5th			1st	2nd	3rd	4th	5th	PV						
7 AM	31	19	68	106	99	86	77	67	62	59	34.2	38.1	33.9	42.3	180	330	440	540	650	100	14	9	27	23100.0	100.2	92.5	97.4	51.8	101.2	
8 AM	30	19	63	106	99	87	77	67	62	59	33.2	36.0	33.1	42.2	200	330	440	550	650	110	14	9	27	23791.58	100.1	91.6	89.1	76.5	51.5	101.1
9 AM	30	19	64	109	101	87	77	67	62	59	33.9	38.1	33.8	42.0	190	330	440	550	650	110	14	9	27	23805.84	100.3	92.2	89.9	78.1	51.7	101.0
10 AM	30	19	61	109	101	88	78	67	62	59	36.1	38.9	33.9	41	180	330	440	550	650	100	14	9	27	23824.45	100.4	93	90.6	78.2	53.7	101.6
11 AM	30	19	68	106	98	86	77	66	61	59	34.1	38.0	33.8	42	180	330	440	540	650	110	14	9	27	23822.19	100.7	92.4	90.1	77.9	53.6	101.3
12 PM	30	19	68	107	98	86	76	65	60	59	34.1	38.0	33.8	42.2	180	330	440	540	650	110	14	9	27	23819.10	100.6	92.6	90.5	78.1	53.7	101.4
1 PM	30	19	68	108	99	86	77	65	59	59	34.2	38.1	33.9	42.3	180	330	440	540	650	100	14	9	27	23918.39	100.4	92.4	90.8	78.1	53.8	101.3
2 PM	30	19	68	108	99	86	77	65	59	59	34.2	38.1	33.9	42.3	180	330	440	540	650	100	14	9	27	23918.39	100.4	92.4	90.8	78.1	53.8	101.3
3 PM	30	19	68	108	99	86	77	65	59	59	34.2	38.1	33.9	42.3	180	330	440	540	650	100	14	9	27	23918.39	100.4	92.4	90.8	78.1	53.8	101.3
4 PM	30	19	68	108	99	86	77	65	59	59	34.2	38.1	33.9	42.3	180	330	440	540	650	100	14	9	27	23918.39	100.4	92.4	90.8	78.1	53.8	101.3
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Remarks

1	Product Started	
2	Product Stopped	
3	Causitic Started	
4	Causitic Stopped	
5	Chemical Consumption	
6	Total Stop Consumption	

Start work - 294567
 stop - 45387
 cond - 13859

Signature of Incharge

Signature of Shift - A

Signature of Shift - B

Signature of Shift - C

Aug. 2023

INDIA GLYCOLS WATER CESS

LIMITED, GORAKHP REGISTER

Date	Borrowell No. 1			Borrowell No. 2			Borrowell No. 3		
	Initial	Final	Difference	Initial	Final	Difference	Initial	Final	Difference
01/08/23	359201	360537	1336.0	475312.46	475312.46	0.0	403119.1	403119.1	0.0
02/08/23	360537	361278	741.0	475312.46	475312.46	0.0	403119.1	403119.1	0.0
03/08/23	361278	361911	633.0	475312.46	475312.46	0.0	403119.1	403119.1	0.0
04/08/23	361911	362807.06	896.06	475312.46	475312.46	0.0	403119.1	403119.1	0.0
05/08/23	362807.06	363651.22	844.16	475312.46	475312.46	0.0	403119.1	403119.1	0.0
06/08/23	363651.22	364472.78	821.56	475312.46	475312.46	0.0	403119.1	403119.1	0.0
07/08/23	364472.78	364687.16	214.38	475312.46	475312.46	0.0	403119.1	403119.1	0.0
08/08/23	364687.16	365399.44	712.28	475312.46	475312.46	0.0	403119.1	403119.1	0.0
09/08/23	365399.44	366203.53	804.09	475312.46	475312.46	0.0	403119.1	403119.1	0.0
10/08/23	366203.53	366919.5	715.97	475312.46	475312.46	0.0	403119.1	403119.1	0.0
11/08/23	366919.5	367695.34	775.84	475312.46	475312.46	0.0	403119.1	403119.1	0.0
12/08/23	367695.34	36850.34	955.0	475312.46	475312.46	0.0	403119.1	403119.1	0.0
13/08/23	36850.34	369272.62	622.28	475312.46	475312.46	0.0	403119.1	403119.1	0.0
14/08/23	369272.62	369853.62	581.0	475312.46	475312.46	0.0	403119.1	403119.1	0.0
15/08/23	369853.62	370540.81	687.19	475312.46	475312.46	0.0	403119.1	403119.1	0.0
16/08/23	370540.81			475312.46			403119.1		
17/08/23									
18/08/23									
19/08/23									
20/08/23									
21/08/23									
22/08/23									

Total Borrowell No.1+2+3	Total Water Consumption (M ³)
1336.0	
741.0	
633.0	
897.65	
1456.17	
1414.97	
1355.38	
1425.66	
1659.50	
1460.56	
1572.65	
1656.0	
1676.07	
1686.72	
1415.97	



INDIA GLYCOLS LIMITED GIDA, GORAKHPUR
CONDENSATE POLISHING UNIT (C.P.U.)
LOG BOOK

Date	CONDENSATE GENERATION			CPU INLET			CPU OUTLET			RECYCLE TO FERMENTATION		
	INITIAL	FINAL	DIFF	INITIAL	FINAL	DIFF	INITIAL	FINAL	DIFF	INITIAL	FINAL	DIFF
1-8-23	1620			908034			887591			44389		
2-8-23												
3-8-23	1620	2725	1105	908034	909369	1335	887591	888925	1334	44389	45069	680
4-8-23	2725	3650	925	909369	910574	1205	888925	890128	1203	45069	45684	615
5-8-23	3650	4566	916	910574	911776	1202	890128	891328	1200	45684	46293	609
6-8-23	4566	5485	919	911776	912973	1197	891328	892523	1195	46293	46892	599
7-8-23	5485	6434	949	912973	914348	1375	892523	893896	1373	46892	47577	685
8-8-23	6434	7390	956	914348	915728	1380	893896	895274	1378	47577	48255	678
9-8-23	7390	8352	962	915728	917097	1369	895274	896642	1368	48255	48942	687
10-8-23	8352	9321	969	917097	918481	1384	896642	898024	1382	48942	49633	691
11-8-23	9321	10279	958	918481	919861	1380	898024	899402	1378	49633	50322	689
12-8-23	10279	11249	970	919861	921250	1389	899402	900789	1387	50322	51007	685
13-8-23	11249	12215	966	921250	922636	1386	900789	902173	1384	51007	51698	691
14-8-23	12215	12930	715	922636	923780	1144	902173	903315	1142	51698	52242	544
15-8-23	12930	13859	929	923780	925119	1339	903315	904652	1337	52242	52927	685

Date	RECYCLE TO DCT			RECYCLE TO FCT			RECYCLE TO TCT					
	INITIAL	FINAL	DIFF	INITIAL	FINAL	DIFF	INITIAL	FINAL	DIFF			
152891				138586						138586		
152891	153276	138586	385	138586	138855	269						
153276	153648	138855	372	138855	139071	216						
153648	154013	139071	365	139071	139297	226						
154013	154372	139297	359	139297	139534	237						
154372	154726	139534	354	139534	139868	334						
154726	155094	139868	368	139868	140200	332						
155094	155455	140200	361	140200	140520	320						
155455	155830	140520	375	140520	140836	316						
155830	156203	140836	373	140836	141152	316						
156203	156584	141152	381	141152	141473	321						
156584	156962	141473	378	141473	141788	315						
156962	157244	141788	282	141788	142104	316						
157244	157609	142104	365	142104	142391	287						



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22467394/Gorakhpur/2023

Date:13/09/2023

- 1- Name of Industry: INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA
- 2- Address of Industry: India Glycols Limited E - 1 Sector - 15 GIDA District - Gorakhpur Uttar Pradesh,GORAKHPUR,273209
- 3- District: Gorakhpur
- 4- Description about sampling point: Inlet Of CPU
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh. Amit Kumar Singh ADM City, Nayab Tahsildar & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO,SA,LA
- 7- Colour and Odour: Turbid Unpleasant
- 8- Quantity and Packing: 2 Litter PVC Jericane
- 9- Date of Sample Collection: 16/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 17/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	3.23	-	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	468.0	-	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	2880.0	-	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	3348.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	1260.0	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	3654.0	-	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as pert-A Effluent(Schedule-VI).The eniveronment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
 VINAY Digitally signed
by VINAY DUBEY
Date: 2023.09.13
18:53:05 +05'30'
 DUBEY
Vinay Dubey (ASO)

RAM Digitally signed
by RAM GOPAL
Date: 2023.09.13
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GOPAL
Chief Environmental Officer
Central Laboratory



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22468157/Gorakhpur/2023

Date: 13/09/2023

- 1- Name of Industry: INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA
- 2- Address of Industry: M/s India Glycols Limited, E - 1, Sector - 15, GIDA, Gorakhpur, Uttar Pradesh, GORAKHPUR, 273209
- 3- District: Gorakhpur
- 4- Description about sampling point: Outlet Of CPU
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anjani Kumar Singh. Amit Kumar Singh ADM City, Nayab Tahsildar & Anil Kumar Sharma, Ram Milan Verma, R.K. Singh RO, SA, LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 Litter PVC Jericane
- 9- Date of Sample Collection: 16/08/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 17/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.23	5.5-9.0	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	56.0	100	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	898.0	2100	10- 50000 mg/l
Total Solids, 2540 B Total Solids dried at 103-105 0C	mg/l	954.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	14.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	106.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
VINAY Digitally signed
by VINAY DUBEY
Date: 2023.09.13
18:50:40 +05'30'
DUBEY
Vinay Dubey (ASO)

RAM - Digitally signed
by RAM GOPAL
Date: 2023.09.13
18:50:57 +05'30'
GOPAL
Chief Environmental Officer
Central Laboratory



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22974086/Gorakhpur/2023

Date:05/10/2023

- 1- Name of Industry: INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA
- 2- Address of Industry: INDIA GLYCOLS LIMITED E - 1 SECTOR - 15 GIDA GORAKHPUR,GORAKHPUR,273209
- 3- District: Gorakhpur
- 4- Description about sampling point: Final Outlet Of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anil Kumar Sharma, A.K.Singh RO, LA & Anjali Kumar Pandey ADM City
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 Litter PVC Jericane
- 9- Date of Sample Collection: 26/09/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 27/09/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.82	As per MoEF&CC/CPCB	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	64.0	..	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1042.0	..	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	1106.0	..	10- 50000 mg/l
Total Coliform, 9221 B Standard Total Coliform Fermentation Technique)	MPN/100 ml	2200	..	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	No relaxation	700	..	<1.8 MPN/100 ml & above
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	22.0	..	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	146.0	..	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

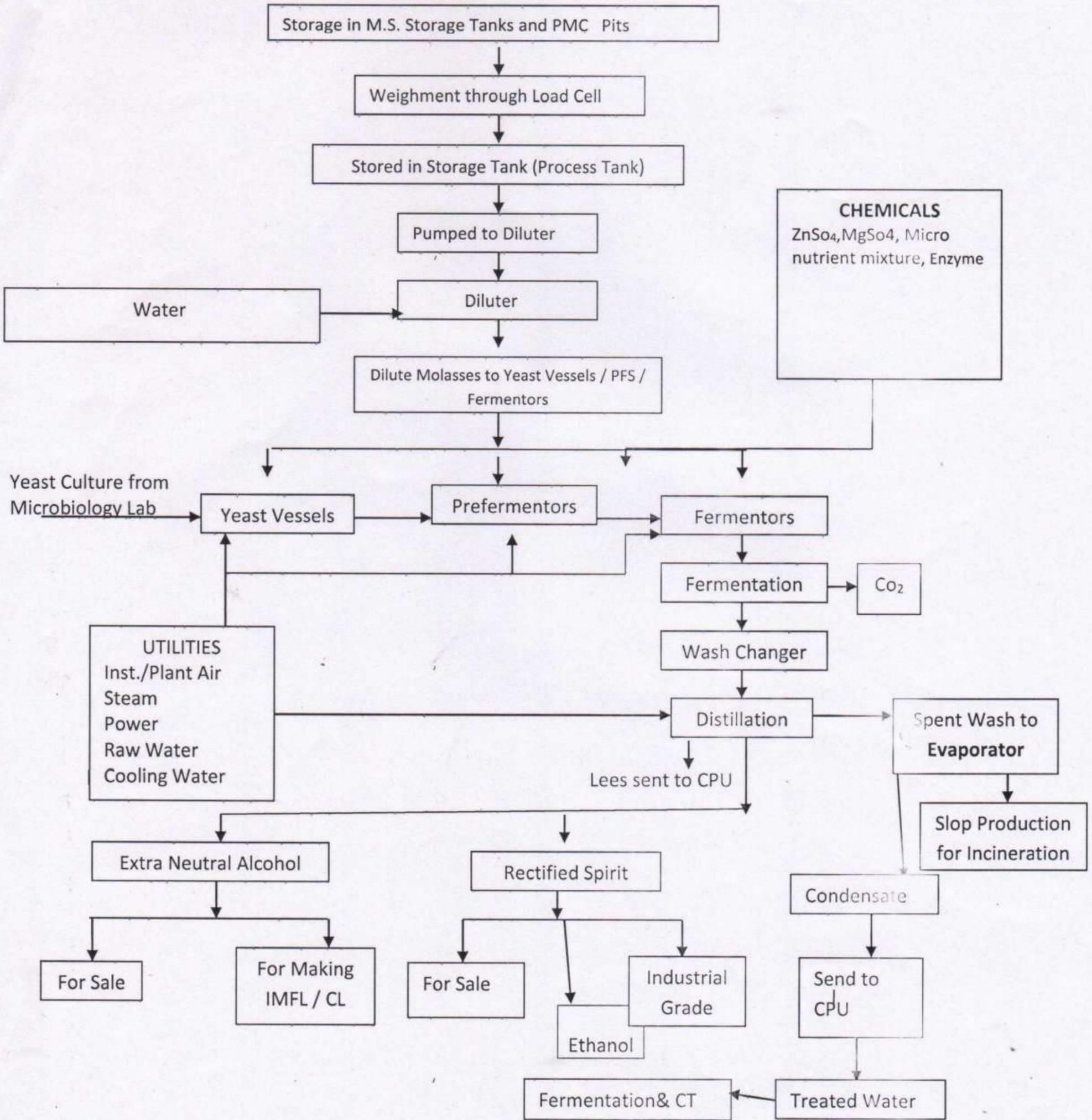
Authorized by
SAMRENDRA SINGH
Samrendra Singh (ASO)

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SAMRENDRA SINGH
Date: 2023.10.05 17:38:16
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RAM GOPAL
Chief Environmental Officer
Central Laboratory

Digitally signed
by RAM GOPAL
Date: 2023.10.05
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TITLE **PROCESS FLOW DIAGRAM OF DISTILLERY, INDIA GLYCOLS LTD, GORAKHPUR**



Annexure No-11



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या/वृत्त-6/ओ0ए0स0-432/23/जल-101/का0ब0नो0/गोरख0/2023

दिनांक
पंजीकृत

सेवा में,

मैसर्स रूंगटा इण्डस्ट्रीज़ प्रा0 लि0,
बी0एल0-1, सेक्टर-15, गीडा,
जनपद-गोरखपुर।

यह कि उद्योग मैसर्स रूंगटा इण्डस्ट्रीज़ प्रा0 लि0, बी0एल0-1, सेक्टर-15, गीडा, जनपद-गोरखपुर जिसमें कच्चे माल के रूप में राईस ब्रान, ऑयल केक एवं हेक्सेन का प्रयोग करके राईस ब्रान आयल के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 दिल्ली में योजित ओ0ए0 संख्या 432/2023 राधे श्याम सेहरा बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 01-08-2023 के सुसंगत अंश निम्नवत् है:-

....." 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB) and District Magistrate (DM), Gorakhpur and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned Project Proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the concerned Project Proponents. The Committee may also refer to order of this Tribunal dated 13.09.2022 in O.A. NO. 116/2014 (Meera Shukla vs Municipal Corporation Gorakhpur & Ors.) inter alia directing for industrial pollution control, establishment of CETP and rejuvenation of River Ami, River Tapti and other rivers. The UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

यह कि मा0 एन0जी0टी0 दिल्ली द्वारा उपोक्तानुसार पारित आदेश के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग मैसर्स रूंगटा इण्डस्ट्रीज़ प्रा0 लि0, बी0एल0-1, सेक्टर-15, गीडा, जनपद-गोरखपुर का स्थलीय निरीक्षण दिनांक 23.08.2023 को किया गया। निरीक्षण के समय उद्योग उत्पादनरत पाया गया तथा श्री शिव कुमार पाण्डेय, प्रबन्धक उद्योग के प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के समय उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र संचालित पाया गया तथा ई0टी0पी0 के आउटलेट एवं उद्योग परिसर के बाहर निस्तारित हो रहे उत्प्रवाह के एकत्रित नमूनों में बी.ओ.डी. प्रचालक की मात्रा क्रमशः 38.0 मि0ग्रा0/ली0 एवं 36.0 मि0ग्रा0/ली0 पाई गयी जो कि निर्धारित मानकों से अधिक है।

यह कि उद्योग को राईस ब्रान आयल के उत्पादन हेतु राज्य बोर्ड के पत्र दिनांक 28.12.2022 के माध्यम से सशर्त संचालानार्थ सहमति (जल एवं वायु) निर्गत है, जिसकी वैधता दिनांक 31.12.2024 तक है। उद्योग द्वारा सहमति शर्तों का अनुपालन नहीं किया जा रहा है।

.....2/-

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010

Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764

Email: info@uppcb.in; - Web Site: www.uppcb.com

-2-

यह कि उपरोक्त वर्णित तथ्यों के दृष्टिगत रखते हुए राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 25.09.2023 के माध्यम से उद्योग मैसर्स रूंगटा इण्डस्ट्रीज़ प्रा० लि०, बी०एल०-1, सेक्टर-15, गीडा, जनपद-गोरखपुर के विरुद्ध नियमानुसार कार्यवाही किये जाने की संस्तुति की गयी है।

अतएव जन-स्वास्थ्य एवं व्यापक जनहित में जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए आवश्यक है कि उद्योग के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति को दृष्टिगत रखते हुए जन स्वास्थ्य के हित में राज्य बोर्ड को प्रदत्त शक्तियों के अधीन जल (प्रदूषण निवारण तथा नियंत्रण), 1974 (यथासंशोधित) की धारा 33 ए के अन्तर्गत सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के विरुद्ध निम्नरूपेण कारण बताओ नोटिस जारी किये जाते हैं:-

यह कि क्यों न उद्योग मैसर्स रूंगटा इण्डस्ट्रीज़ प्रा० लि०, बी०एल०-1, सेक्टर-15, गीडा, जनपद-गोरखपुर को राज्य बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत निर्गत संचालनार्थ सहमति आदेश पत्र दिनांक 28.12.2022 को रिवोक/निरस्त कर दिया जाये।

1. यह कि क्यों न उद्योग मैसर्स रूंगटा इण्डस्ट्रीज़ प्रा० लि०, बी०एल०-1, सेक्टर-15, गीडा, जनपद-गोरखपुर का संचालन तत्काल प्रभाव से बन्द कर दिया जाये।
2. यह कि क्यों न सक्षम अधिकारी से अपेक्षा की जाये कि उद्योग मैसर्स रूंगटा इण्डस्ट्रीज़ प्रा० लि०, बी०एल०-1, सेक्टर-15, गीडा, जनपद-गोरखपुर को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा० एन०जी०टी०, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन के अनुसार उद्योग मैसर्स रूंगटा इण्डस्ट्रीज़ प्रा० लि०, बी०एल०-1, सेक्टर-15, गीडा, जनपद-गोरखपुर के विरुद्ध दिनांक 23.08.2023 से सुधारात्मक कार्यवाही किये जाने तक रू० 10,000 (रू० दस हजार मात्र) प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये

उक्त कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। उद्योग द्वारा उपरोक्त वर्णित निर्देशों का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण), 1974 (यथासंशोधित) की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही प्रारम्भ कर दी जायेगी, जिसका पूर्ण उत्तरदायित्व स्वयं उद्योग स्वामी एवं उद्योग का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।


मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोरखपुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी कारण बताओ नोटिस के सन्दर्भ में 15 दिन के उपरान्त 01 सप्ताह के अन्दर निरीक्षण कर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

o/c 